**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 93 OF 2025**

**IN THE MATTER OF:**

**JAGAN PRASAD TEHRIYA ……APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS. ……..RESPONDENT(s)**

## INDEX

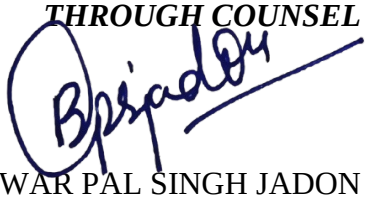
| S.No. | PARTICULARS | PAGE NO. |
|---|---|---|
| 1. | RESPONSE ON BEHALF OF RESPONDENT NO. 2 IN COMPLIANCE OF THE ORDER DT. 27.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL | |
| | ANNEXURES | |
| 2. | COPIES OF THE HON'BLE TRIBUNAL'S ORDER ANNEXED HEREWITH AS ANNEXURE R2/1 | |
| 3. | COPY OF THE INSPECTION REPORT DT. 08.05.2025 ANNEXED HEREWITH AS ANNEXURE R2/2. | |

| | | |
|---|---|---|
| **4.** | **COPY OF THE LETTER DT. 25.04.2025 ANNEXED HEREWITH AS ANNEXURE R2/3.** | |
| **5.** | **COPY OF THE ORDER DT. 11.02.2025 ANNEXED HEREWITH AS ANNEXURE R2/4** | |

**DATE: 13.05.2025**

**PLACE: AGRA**

***THROUGH COUNSEL***



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 93 of 2025**

**IN THE MATTER OF:**

**JAGAN PRASAD TEHARIYA .... APPLICANT**

**Versus**

**STATE OF U.P. & ORS. ...RESPONDENTS**

**RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, AGRA (R2) IN COMPLIANCE TO THE ORDER DATED 27.03.2025 PASSED BY THIS HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.**

I, Aravind Bangari S/o Shri Mallappa, aged about 43 years working as District Magistrate, Agra having an office at Agra (U.P.) do hereby state on solemn affirmation as under:

1. That in the above-mentioned capacity I am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That vide its order dated 27.03.2025 this Hon'ble Tribunal had passed the following directions.

*" 3. Copies of the News Item publish in Hindustan Newspaper and Dainik Jagran dated 03.12.2024 have been annexed with the letter petition.*

*4. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.*

*5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4)*

*Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.*

*6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.*

*7. Report of the Joint Committee may be filed by UPPCB within one month".*

A true copy of Hon'ble NGT order is herewith and marked as **Annexure No. R2/1.**

3. That in compliance to the direction passed by this Hon'ble Tribunal dated 27.03.2025 a Joint Committee comprising Additional District Magistrate (Namami Gange) Agra, Regional, Officer, UPPCB, Agra and Sub Divisional Officer and Forest Range Officer, Kirawali visited the said area on dated 08.05.2025. Copy of inspection report is annexed herewith and marked as **Annexure No. R2/2.**

Sdm/731/2025

NOTARY 13/5/2025 Pawan Kumar Sharma Advocate Distt.- AGRA Regd No 2323/22 VALID-04/12/27 GOVT OF INDIA

4. That during inspection, it was found that the plot no. 951(Mi), Village-AchhneraDehat, Tehsil-Kirawali, District-Agra having total area of 0.8330 Hectare and on the basis of khatauni records the land owner is Shri Lal Singh S/o Shri Teekam Singh resident of Achhnera and others. During the inspection, evidence of cutting of 19 trees was found and 24 others trees were found standing on plot no 951 (Mi) Village-Achhnera Dehat, Tehsil-Kirawali, District-Agra, which were numbered by Forest Department to avoid further illegal felling of trees. To the West of the side is the plotting developed by Shri Gangadhar Kushwaha S/o Shri Shiv Charan, resident of

Dauretha, Kagarol, Agra in the land of Shri Rahul Agarwal and Shri Mukesh Verma at Achhnera-Kirawali road. Agriculture land is in the east direction, M/s Kisan Filling center petrol pump is in the south direction and agriculture land is in the north direction. The said land is situated within the Taj Trapezium Zone having latitude 27.169381° and longitude 77.765268°.

5. That District Forest Officer, Agra vide letter dated 25.04.2025 has sent a report regarding action taken by the forest department in illegal felling of trees. In which it is mentioned that on 02.12.2024 information was received regarding illegal felling of trees in the newly developing colony on Achhenra- Kirawali Road. The concerned forest personal reached at the spot and took cognizance of the incident and found that about 01Peepal Tree, 07 Neem Trees, 08 Chilbil Trees, 03 Ber Trees and 20 to 25 bushes of Prosopis, Chilbil and Kokat have been felled. Immediate legal action was initiated by the concerned for forest employee and case has been registered against accused in forest crime no-17/Kirawali /2024-25 under section-4 & 10 of the U.P Tree Protection Act, 1976 and FIR no 0339 has been registered on dated 02.12.2024 in Police Station, Achhnera (Western Commissionerate, Agra). A copy of the letter dated 25.04.2025 is annexed herewith and marked as **Annexure No. R2/3.**

6. That it is most respectfully mention here that regarding illegal felling of trees in the TTZ area Hon'ble Supreme Court in Writ Petition (Civil) No-13381/1984 (M.C Mehta V/s Union of India & Ors.) pleased to pass following order on dated 11.02.2025:

SABOM/731/2025

NOTARY 1315 Pawan Kumar Sharma Advocate Distt.- AGRA Regd No 2323/02 VALID-04/12/27 GOVT OF INDIA

*CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT NO. 17*

*26. We have carefully perused the report and recommendations contained therein. As regards the first recommendation in paragraph 28, there is no difficulty in accepting the same and we accept the same. We are informed that the module prepared*

*by the CEC is already functional. We accept the second recommendation. Details of instances of illegal felling in TTZ areas from 2015-2024 have been incorporated in Annexure R-1. To begin with, in the cases in which there is an illegal felling of 100 or more trees, the TTZ will issue notice to the persons responsible for illegal felling of trees and call upon them to show cause why penalty as indicated in paragraph 16 of this report should not be imposed. After giving them an opportunity of being heard, penalty shall be imposed in terms of paragraph 16 of the report. In the event any of the persons on whom penalty is imposed have any grievance, they are free to file application/s before this Court. After completion of exercise as regards the cases where more than 100 trees are involved, the TTZ will take up the cases where illegal cutting of 50 or 100 is involved and follow the same procedure. We are conscious of the fact that this process will take time. However, the TTZ will have to comply with the directions at the earliest. The TTZ will file first compliance report regarding compliance with this direction by end of March, 2025 which will be considered on immediately next date.*

A true copy of order dated 11.02.2025 is annexed herewith and marked as **Annexure No. R2/4**.

As per above direction of Hon'ble Supreme Court action is being taken by competent Authority.

That the above Response on behalf of the District Magistrate, Agra is being submitted before this Hon'ble Tribunal for kind perusal and consideration

Sworn/731/2025

NOTARY
13/5/25
Pawan Kumar
Sharma Advocate
Distt.- AGRA
Regd No 2323/02
VALID-04/12/27
GOVT OF INDIA

**DEPONENT**

**VERIFICATION**

Verified at .Agra.....on this .....13. day of May, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

**DEPONENT**

Sw. M/731/2025
Explained to Sh. Aravind Bangari
Read by .....
Who understood the contents
Solemnly affirmed & declare on
Oath on 13/5/2025
At Agra
Identified by

NOTARY
13/5/2025
Pawan Kumar
Sharma Advocate
Distt.- AGRA
Regd No 2323/02
VALID-04/12/27
GOVT OF INDIA

# ANNEXURE R2/1

Item No. 01 Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 93/2025

Jagan Prasad Tehriya Applicant

Versus

State of U.P & Ors. Respondents

Date of hearing: 27.03.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER**
**HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in persons through VC.

**ORDER**

1. Jagan Prasad Tehriya has sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 93/2025.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

> *"Subject: Illegal cutting of trees at Achnera, Agra to develop unauthorized Colony*
> *X X X X*
> ***Background***

*That more than dozen trees including peepal and neem were cut*
*down to build a colony in Achnera, Agra. It is submitted that preparations are underway to demarcate plots in the field for building a colony under the name of Gangadhar Kushwaha next to the left track petrol pump on the Achnera to Kirawali road.*
*Brief facts are that on dated 2.12.2024 around 10 am 15 people arrived with axes at Kirawali Marg at Kushwaha Colony and started cutting trees to leveling the land. After getting the information regarding cutting of more than dozen trees, forest officials arrived at the spot to investigate the matter. Forest Officials found fresh trunk of the trees and dry wood, leaves, by which forest officials estimates that trees have been cut down recently. It was appraised by the forest officials that no NOC for cutting of trees was taken by the colonizers from the forest department. Despite clear judicial directives and the sacredness of the area, this devastating environmental violation was executed by land mafias, acting in collusion with local authorities.*

***Judicial Precedence***

*Acchnera, being a key location within the Taj Trapezium Zone (TTZ), enjoys special protection due to its environmental sensitivity and cultural significance. The Taj Trapezium Zone, an area of 10,400 square kilometers around the Taj Mahal, includes several other heritage sites like Agra, Mathura . These areas are protected under stringent regulations established by the Supreme Court of India to mitigate pollution and preserve the ecological balance. The illegal cutting of trees in this zone not only violates the TTZ protective measures but also jeopardizes the area's ecological heritage.*

*It is submitted recently in a matter where 454 trees were felled illegally on the land of Dalmia Farm on dated:29.11.2024*
***(WP(C) 13381 of 1984 M.C. Mehta Vs Union of India and Ors)*** *Hon'ble Supreme Court directed " 6. We make it clear that whenever the permissions are granted by this court for felling of the trees, the activity of felling of trees shall not carried out after 6:00 Pm till 8:00 am of the immediately next day" However directions were not complied by State Authorities and similar incident happened thereafter in Agra.*

*That in TN. Godavarman Thirumulpad Vs Union of India (1996) the Supreme Court laid down stringent guidelines for the protection and preservation of forests across India. The Judgement emphasized the need for afforestation and called for strict monitoring of illegal activities that threaten India's Green Cover. The Judgment Also established the concept of " forest conservation as public trust" meaning that the state has a fiduciary responsibility to protect forests for the benefit of future generations. Illegal cutting of trees more than 50 years old constitutes a direct violation of the principles laid down in Godavarman. The Supreme Court in this case made it clear that environmental harm, particularly deforestation is irreversible and must be prevented at costs. The inaction of the local authorities in this case undermines the very foundation of the*

*Godavarman Judgement, which continues to serve a guiding Principle of forest conservation in India.*

***Rural Litigation and Entitlement Kendra vs. State of Uttar Pradesh (1985),*** *the Supreme Court took proactive steps to halt illegal mining and deforestation activities that were irreparable damage to the environment in the Doon Valley. The Court recognized the irreversible nature of environmental harm and called for stringent action to prevent further degradation. The illegal tree cutting in Achnera, if left unchecked, will lead to similar irreversible damage to the region's ecological and cultural landscape. This unauthorized deforestation not only constitutes a violation of environmental laws but also poses a serious threat to the local ecosystem, air quality, and biodiversity. These trees, particularly the Pipal and Neem, are integral to the local environment, providing crucial ecological services such as air purification, carbon sequestration, and maintaining the water table. Additionally, they hold cultural and spiritual significance in the local community.*

*The illegal construction activities have taken place without proper permissions, and the felling of trees appears to be a direct attempt to clear the land for further unapproved development. This action is not only in breach of the Forest Conservation Act, 1980, but also violates the guidelines laid down under the Indian Forest Act, 1927, and the Environmental Protection Act, 1986, among other relevant legal frameworks. Furthermore, the individuals responsible for these actions have disregarded the mandates of the Uttar Pradesh State Environment Impact Assessment Authority (SEIAA) and other related bodies that regulate land use and environmental conservation.*

***Request for Immediate Intervention***

*In light of the above, I respectfully request the National Green Tribunal to:*

*1. Investigate the illegal felling of 19 trees in Achnera, Agra, and take immediate action to hold the responsible parties accountable for their actions.*
*2. Order the restoration of the area by planting an equivalent number of trees and carrying out necessary compensatory afforestation in the region.*
*3. Suspend all construction activities related to the illegal colony unless the necessary environmental clearances and permissions are obtained from the concerned authorities.*
*4. Ensure strict enforcement of laws related to tree protection and prevent further illegal tree felling in the area.*
*5. Direct the relevant authorities, including the local district administration, forest department, and UP State Pollution Control Board, to take preventive measures to stop further encroachments and illegal activities in the area.*
*I request your kind intervention in ensuring that justice is served and the environment is protected for future generations. The illegal activities in Achnera not only harm the natural resources but also undermine the integrity of the legal framework meant to safeguard our ecological heritage."*

3. Copies of the News Item publish in Hindustan Newspaper and Dainik Jagran dated 03.12.2024 have been annexed with the letter petition.

4. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by UPPCB within one month.

8. List for further consideration on 14.05.2025.

9. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

March 27th, 2025
Original Application No. 93/2025
m

**ANNEXURE R2/2** Anx-2

68

**Joint Committee Report in the matter of O.A No. 93 of 2023 Jagan Prasad Tehriya Vs State of U.P & Ors.**

1. In the aforesaid matter, Shri Jagan Prasad Tehriya son of Geeta Ram, Village -Tehra, District -Agra sent a letter by post to the Hon'ble National Green Tribunal in Dec, 2024. The Greviance of the applicant is that more than dozen trees including Peepal and Neem were cut down to build a colony in Achhnera, Agra, preprations are under way to the demarcate plots in the field for building a colony under the name of Gangadhar Kushwaha next to the left track petrol pump on the Achhnera to Kirawali road.

In the above matter Hon'ble National Green Tribunal was pleased to pass the direction on dated 27.03.2025 The relevant part of the order is as below: -

"5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by UPPCB within one month.

8. List for further consideration on 14.05.2025.

9. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra by e-mail for requisite compliance."

2. As per the direction of the Hon'ble court order dt. 27.03.2025 Joint Committee was formed having member of U.P Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra. U.P Pollution Control Board as a nodal agency for coordination and compliance.
    1. Additional District Magistrate (Namami Gange) was nominated by District Magistrate, Agra **(Annexure-1)**
    2. Regional, Officer, UPPCB, Agra has been nominated by the Member Secretary, U.P Pollution Control Board. **(Annexure-2)**
    3. Sub Divisional Forest Officer and Range Forest Officer, Kirawali was nominated by District Forest Officer, Agra. **(Annexure-3)**
3. The Joint Committee visited the said area on dated 08.05.2025. At the time of inspection contact has been done with the applicant Shri Jagan Prashad Teheriya on his mobile no 9997037193 by Forest Range Officer, Kirawali. Applicant refused to be present at the time of inspection and replied that you can continue the inspection.
4. At the time of inspection, it was found that the plot no. 951(Mi), Village-Achhnera Dehat, Tehsil-Kirawali, District-Agra having total area of 0.8330 Hectare and on the basis of khatauni records **(Annexure-4)** the land owner is Shri Lal Singh S/o Shri Teekam Singh resident of Achhnera and others. During the inspection, evidence of cutting of 19 trees was found and 24 others trees were found standing on plot no 951 (Mi) Village-Achhnera Dehat, Tehsil-Kirawali, District-Agra, which were numbered by Forest Department to avoid further illegal felling of trees. To the West of the side is the plotting developed by Shri Gangadhar Kushwaha S/o Shri Shiv Charan, resident of Dauretha, Kagarol, Agra in the land of Shri Rahul Agarwal and Shri Mukesh Verma at Achhnera-Kirawali road. Agriculture land is in the east direction, M/s Kisan Filling center petrol pump is in the south direction and agriculture land is in the north direction. The said land is situated within the Taj Trapezium Zone having latitude 27.169381° and longitude 77.765268°.
5. At the time of inspection boundary wall was found on all around the plot developed by Shri Gangadhar Kushwaha and also around the plot no 951 (Mi) of Shri Lal Singh S/o Shri Teekam Singh resident of Achhnera. The Photographs taken during the inspection is are annexed as **(Annexure-5).**

6. A detail report has been sent by District Forest Officer, Agra vide letter dated 25.04.2025 regarding action taken by the forest department in illegal felling of trees. In which it is mention that on 02.12.2024 information was received regarding illegal felling of trees in the newly developing colony on Achhenra- Kirawali Road. The concerned forest personal reached at the spot and took cognizance of the incident and found that about 01 Peepal Tree, 07 Neem Trees, 08 Chilbil Trees, 03 Ber Trees and 20 to 25 bushes of Prosopis, Chilbil and Kokat have been felled. Immediate legal action was initiated by the concerned for forest employee and case has been registered against accused in forest crime no-17/Kirawali /2024-25 under section-4 & 10 of the U.P Tree Protection Act, 1976 and FIR no 0339 has been registered on dated 02.12.2024 in Police Station, Achhnera (Western Commissionerate, Agra).

   Thorough search was conducted of the surrounding area, partial logs of illegally felled trees were found at one place. Forest Range Officer was directed to recover the following logs and to form a team to recover the missing logs. The recovered logs were taken into custody.

   In respect of F.I.R no 0339 registered on dated 02.12.2024 against the accused in Police Station, Achhnera, a Charge Sheet no A-288/24 dated 22.12.2024 has been filed by the Police before the Hon'ble ACJM Court, Agra which is under process. A copy of the report is attached as **(Annexure-6).**

7. Written statement was given by the peoples present at the inspection. Shri Gangadhar Kushwaha S/o Shri Shiv Charan, resident of Dauretha, Kagarol, Agra informed that no trees has been cut in the plotting area which is being developed by him. Shri Nardev Singh S/o Shri Rusi Lal, Village Naupura, Achhnera, Agra informed that he was present at the time of cutting of trees and Shri Lal Singh S/o Shri Teekam Singh resident of Achhnera got the trees cut in gata no 951 (Mi) Village Achhnera Dehat, Agra. Shri Pankaj S/o Shri Mohan Singh, resident of Achhnera also informed that the cutting of trees was done by Shri Lal Singh S/o Shri Teekam Singh. According to the report of Lekhpal, Mauja-Achhnera Dehat, Tehsil-Kirawali dated 08.05.2025, in relation to the incident of tree cutting, the land present at the site is Gata No-951(Mi), Village-Achhnera Dehat, area 0.8330 hectare, whose khatauni is registered in the name of Shri Lal Singh S/o Shri Teekam Singh and others. The report of the Lekhpal is attached as **(Annexure-7).**

8. It is pertinent to mention here that the Hon'ble Supreme Court in Writ Petition (Civil) No-13381/1984 (M.C Mehta V/s Union of India & Ors.) passed an order dt. 08.05.2015 the relevant part of the order is as follows: -

*"VI) the Chairman, TTZ Authority (Divisional Commissioner, Agra is the ex-officiai Chairman) will taken effective steps to ensure that no felling of trees within the areas falling in TTZ takes place without first obtaining permission of this Hon'ble Court.*

9. Recently Hon'ble Supreme Court in Writ Petition (Civil) No-13381/1984 (M.C Mehta V/s Union of India & Ors.) passed an order on dated 11.02.2025 in the CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT NO. 17 which is as below:

*CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT NO. 17*

*26. We have carefully perused the report and recommendations contained therein. As regards the first recommendation in paragraph 28, there is no difficulty in accepting the same and we accept the same. We are informed that the module prepared by the CEC is already functional. We accept the second recommendation. Details of instances of illegal felling in TTZ areas from 2015-2024 have been incorporated in Annexure R-1. To begin with, in the cases in which there is an illegal felling of 100 or more trees, the TTZ will issue notice to the persons responsible for illegal felling of trees and call upon them to show cause why penalty as indicated in paragraph 16 of this report should not be imposed. After giving them an opportunity of being heard, penalty shall be imposed in terms of paragraph 16 of the report. In the event any of the persons on whom penalty is imposed have any grievance, they are free to file application/s before this Court. After completion of exercise as regards the cases where more than 100 trees are involved, the TTZ will take up the cases where illegal cutting of 50 or 100 is involved and follow the same procedure. We are conscious of the fact that this process will take time. However, the TTZ will have to comply with the directions at the earliest. The TTZ will file first compliance report regarding compliance with this direction by end of March, 2025 which will be considered on immediately next date.* **(Annexure-8).**

In compliance of the above direction presently the matters related with illegal felling of trees in TTZ area are being heard by Taj Trapezium Zone Pollution (Prevention and control) Authority.

**Remedial Action**

As the Remedial measures it is suggested by Sub Divisional Forest Officer, Department of Forest, Agra that as per the Central Empowered Committee recommendations:

***(b) For illegal felling of private trees of restricted species by any person and exempted species by any person other than farmer Rs. 10000 (Rs. Ten Thousand only) per tree may be recovered by the Divisional Forest Officer as compounding fees, timber may be seized in favor of department and amount for block plantation of trees ten times the number of trees illegally felled with 05 years maintenance be deposited with Forest Department.***

On the above recommendation of CEC, the penalty of rupees 19X10,000= Rs. 1,90,000/- for illegally felling of 19 trees to be deposited to forest department and an amount of rupees 3,80,000 to be deposited to forest department who will carry out plantation of 19X10= 190 trees and five years maintenance on a suitable land. **(Annexure-9).**

The joint report is being submitted for your kind perusal and necessary action.

Assistant Scientific Officer,
U.P Pollution Control Board,
Agra

Range Forest Officer,
Kirawali, Agra

Sub Divisional Forest Officer,
Department of Forest,
Agra

Additional District Magistrate
(Namami Gange), Agra

Annexure-1

73

## टिप्पणी एवं आदेश

जिलाधिकारी महोदय,

कृपया पत्रावली में दाहिनी ओर सम्मुख संलग्न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–93/2025 (जगन प्रसाद तहेरिया बनाम स्टेट आफ यू0पी0 व अनय) में पारित आदेश दिनांक 27.03.2025 का अवलोकन करने का कष्ट करें।

उल्लेखनीय है कि प्रश्नगत प्रकरण में श्री जगन प्रसाद तेहरिया पुत्र गीता राम, गॉव–तेहरा, जिला–आगरा द्वारा मा0 राष्ट्रीय हरित अधिकरण में दिनांक 09.12.2025 को शिकायती पत्र प्रेषित किया गया है कि आगरा के अछनेरा से किरावली रोड पर बॉयी पटरी पेट्रोल पम्प के बगल में गंगाधर कुशवाह के नाम से कॉलोनी बनाने के लिए खेत में प्लाटों का सीमांकन करने हेतु पीपल और नीम समेत दर्जन भर से ज्यादा पेड़ काटे गये हैं, जिसके कारण प्राकृतिक संसाधनों को गंभीर नुकसान पहुँच रहा है तथा हमारी पारिस्थितिक विरासत की सुरक्षा के लिए बनाये गये कानूनी ढ़ांचे की अखडता भी कमजोर हो रही है, जिसमें मा0 अधिकरण के द्वारा दिनांक 27.03.2025 को पारित आदेश के सुसंगत अंश निम्नवत् हैः–

"5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by UPPCB within one month.

8. List for further consideration on 14.05.2025.

9. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra by e-mail for requisite compliance."

मा0 अधिकरण द्वारा उपरोक्त आदेश में (1) प्रमुख सचिव महोदय, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, उ0प्र0, (2) जिलाधिकारी महोदय, आगरा (3) प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा एवं (4) उ0प्र0 प्रदूषण नियंत्रण बोर्ड के सदस्य सचिव महोदय द्वारा रेसपॉन्स दाखिल किये जाने एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के सदस्य सचिव महोदय, जिला अधिकारी महोदय, आगरा द्वारा नामित अधिकारियों तथा प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा की एक संयुक्त समिति का गठन किये जाने तथा दो सप्ताह के भीतर बैठक करने, साइट का दौरा करने, आवेदक एवं सम्बन्धित परियोजना प्रस्तावक के प्रतिनिधि को शामिल करने, तथ्यात्मक स्थिति की पुष्टि करने एवं उचित उपचारात्मक कार्यवाही का सुझाव देने के सम्बन्ध में निर्देश दिये गये हैं। मा0 अधिकरण द्वारा उ0प्र0 प्रदूषण नियंत्रण बोर्ड को नोडल एजेंसी नामित किया गया हैं तथा एक माह में संयुक्त समिति की रिपोर्ट प्रस्तुत करने के निर्देश दिये गये हैं।

उपरोक्त के कम में जिलाधिकारी महोदय, आगरा की तरफ से संयुक्त समिति के निरीक्षण किये जाने हेतु अधिकारी नामित करना चाहें।

(डॉ0 विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी

अपर जिलाधिकारी (नगर)/
ओ0सी0, मा0 राष्ट्रीय हरित अधिकरण

ADM (N&J) nominated

जिलाधिकारी,
आगरा।

(Copy) 05.05.2025
Annexure-2



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
# UTTAR PRADESH POLLUTION CONTROL BOARD

LIFE Lifestyle for Environment

पत्रांक 27809 / सी–4 / एनजीटी–22 / ओ0ए0नं0–93 / 2025 दिनांक : 5-5-25

सेवा में,

जिलाधिकारी,
आगरा।

विषय : मा0 एन0जी0टी0 नई दिल्ली में Original Application No-93/2025 Jagan Prasad Tehriya Versus State of U.P & Ors. में पारित आदेश दिनांक 27.03.2025. के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 नई दिल्ली द्वारा Original Application No-93/2025 Jagan Prasad Tehriya Versus State of U.P & Ors. में पारित आदेश दिनांक 27.03.2025 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पारित आदेश दिनांक 27.03.2025 के सुसंगत अंश निम्नवत् हैं।

.....5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

.....6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.

उक्त प्रकरण में उ0प्र0 प्रदूषण नियंत्रण बोर्ड की ओर से संयुक्त समिति के सदस्य के रूप में **क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा श्री अमित मिश्रा, मो0नं0 7080925588** को नामित किया जाता है।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1. प्रभागीय वनाधिकारी, सामाजिक वानिकी वन प्रभाग, अगरा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा को इस निर्देश के साथ कि संयुक्त समिति के सदस्यों से समन्वय स्थापित करते हुये आवश्यक कार्यवाही करना सुनिश्चित करें।

सदस्य सचिव

D:\Vijay\RO Letter.docx

टी.सी.–12वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेबसाइट–www.uppcb.com

T.C.-12V., Vibhuti Khand,
Gomti Nagar, Lucknow-226010
E-mail: info@uppcb.com
Web Site: www.uppcb.com

Annexure-3

75

# कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, आगरा

पत्रांक 7857/35-3 आगरा, दिनांक, 06/5/2025

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
आगरा।

विषय :– **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ0ए0 सं0–93/2025 जगन प्रसाद तेहरिया बनाम उ0प्र0 राज्य व अन्य के सम्बन्ध में।**

संदर्भः– मा0 न्यायालय का आदेश दिनांक 27.03.2025

उपरोक्त विषयक संदर्भित आदेश का संदर्भ ग्रहण करें। आप अवगत ही है कि प्रश्नगत प्रकरण में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा संदर्भित आदेश के पैरा–5 में प्रतिवादीगणों क्रमशः (1) प्रमुख सचिव महोदय, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, उ0प्र0 (2) जिलाधिकारी महोदय, आगरा (3) प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा एवं (4) उ0प्र0 प्रदूषण नियंत्रण बोर्ड के सदस्य सचिव महोदय द्वारा रेस्पॉन्स दाखिल किये जाने के निर्देश दिये गये हैं। साथ ही उक्त आदेश के पैरा–6 में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के सदस्य सचिव महोदय, जिलाधिकारी महोदय आगरा एवं प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा द्वारा नामित अधिकारियों की एक संयुक्त समिति का गठन किये जाने तथा दो सप्ताह के अन्दर बैठक करने, प्रश्नगत स्थल का दौरा करने, आवेदक एवं सम्बन्धित परियोजना प्रस्तावक के प्रतिनिधि को शामिल करने, तथ्यात्मक स्थिति की पुष्टि करने एवं उचित उपचारात्मक कार्यवाही का सुझाव देने के सम्बन्ध में निर्देश दिये गये है। इसी परिप्रेक्ष्य में मा0 राष्ट्रीय अधिकरण द्वारा उत्तर प्रदेश नियंत्रण बोर्ड को नोडल एजेंसी नामित करते हुए एक माह में संयुक्त समिति की रिपोर्ट प्रस्तुत करने के निर्देश दिये गये है।

उपरोक्त के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा की ओर से इस वन प्रभाग के *उप प्रभागीय वनाधिकारी, आगरा एवं क्षेत्रीय वन अधिकारी, किरावली* को नामित किया जाता है।

A.P.
प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग
आगरा।

पत्रांक 7857/ समदिनांकित।

प्रतिलिपि उप प्रभागीय वनाधिकारी, आगरा एवं क्षेत्रीय वन अधिकारी, किरावली को इस निर्देश के साथ प्रेषित कि आप उपरोक्तानुसार क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा से सम्पर्क कर विभाग की ओर से वांछित कार्यवाही/वस्तुस्थिति से अवगत कराते हुए अग्रेतर कार्यवाही करना सुनिश्चित करें।

A.F.
प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग
आगरा।

uretox



BHULEKH
Uttar Pradesh

Hindi

# उद्धरण खतौनी (अप्रमाणित प्रति)

03/Dec/2024 15:00:01

ग्राम कमांक : 218433 ग्राम का नाम (परगना) : अछनेरा (देहात) (फिरोजाबाद) तहसील : फिरोजाबाद जनपद : आगरा फसली वर्ष : 1427-1432 (01 जुलाई, 2019 से 30 जून, 2025) भाग : 1

(1) खाता संख्या : 00639

खेवी : 1-क / भूमि जो सक्षमधीर भूमिधरी केअधिकार में हो।

| खतौनी का विवरण | | खतौनी प्रारम्भ होने का विवरण | | भूमि का विवरण | | खातेदार का अंश | | |
|---|---|---|---|---|---|---|---|---|
| खसरा/गाटा संख्या | (2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / अधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अव्यस्क हेतु) | (3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा अदेश संख्या / अदेश का दिनांक / जोत का अधार | (4) वर्ष | (5) गाटा (यूनीक कोड) | (6) गाटे का कुल क्षेत्रफल(हे०) | (7) हिस्से में | (8) क्षेत्रफल हे(हे०) | (9) खातेदार द्वारा देय भू-राजस्व |
| 951मि0 | 1) जयन्ती प्रसाद/किशोरीलाल/नि. ग्राम<br>2) मेन्द्र कुमार/रामभरोसीलाल/अछनेरा<br>3) प्रमोद कुमार/रामभरोसीलाल/अछनेरा<br>4) रवि कुमार/रामभरोसीलाल/अछनेरा<br>5) रामवती पत्नी/स्व0 रामभरोसीलाल/अछनेरा<br>6) लाल सिंह/टीकम सिंह/नि. ग्राम<br>7) विनोद कुमार/रामभरोसीलाल/अछनेरा<br>8) सावित्री देवी पत्नी/सोहन सिंह/नि. ग्राम<br>9) हरीओम/सोहन सिंह/नि. ग्राम | | 1384फ0 | 951मि0(21843309512002I2) | 0.8330 | 1) 1/8<br>2) 1/40<br>3) 1/40<br>4) 1/40<br>5) 1/40<br>6) 1/2 | 1) 0.1041<br>2) 0.0208<br>3) 0.0208<br>4) 0.0208<br>5) 0.0209<br>6) 0.4165 | 19.40 |

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के बाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण वही ) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त आँकड़े मात्र अवलोकनार्थ है, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है।

Above content is for information. The information provided online is updated and no physical visit is required. For Certified copy, apply through e-district portal/CSC /Tehsil Computer Centre.

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.



Annexure-4

77

# उद्धरण खतौनी (अप्रमाणित प्रति)

प्लाट क्रमांक : 218433 | 03/Dec/2024 15:00:01

ग्राम का नाम (नगर) : अकबरा (देहात) (किराबली) तहसील : किराबली जनपद : आगरा खसरा वर्ष : 1427-1432 (01 जनवरी, 2019 से 30 जून, 2025) पृष्ठ 1 (1) खाता संख्या : 00639

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | | | | | 7) 1/40 8) 1/8 9) 1/8 | 7) 0.0209 8) 0.1041 9) 0.1041 |
| | | | | | | | 0.8330 |

कुल प्लॉट- एक कुल क्षेत्रफल- शून्य दशमलव अठ तीन तीन शून्य (हेक्टेयर) कुल भू-राजस्व - एक सौ दशमलव चार शून्य रुपये कुल अंश का क्षेत्रफल - शून्य दशमलव अठ तीन तीन शून्य (हेक्टेयर)

| नामान्तरण / खातेदार की श्रेणी परिवर्तन का विवरण | खारिज किया गया | | | दर्ज किया गया | | |
|---|---|---|---|---|---|---|
| (10) नामान्तरण का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (परनाम) / डिजिटल हस्ताक्षर दिनांक | (11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / बन्धितिथि (अवयस्क हेतु) | (12) गाटे का खसरा नम्बर / यूनीक कोड | (13) क्षेत्रफल(हे०) | (14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / बन्धितिथि (अवयस्क हेतु) | (15) गाटे का खसरा नम्बर / यूनीक कोड | (16) क्षेत्रफल(हे०) |
| | | | | | | |

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या :

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/अवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/अवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

कृपया उक्त खसरे की प्रास्थिति (भूखंड (गाटा) के बाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण वही ) हेतु खसरा संख्या पर क्लिक करें

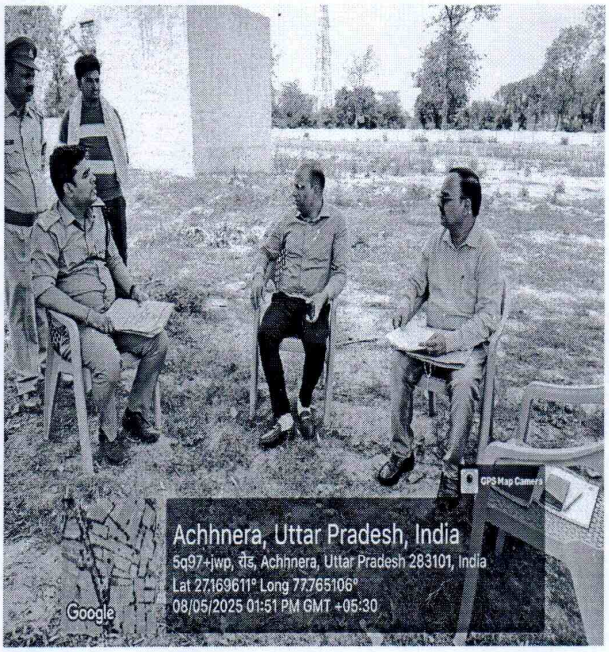
Disclaimer: उक्त आँकड़े मात्र अवलोकनार्थ है, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है ।

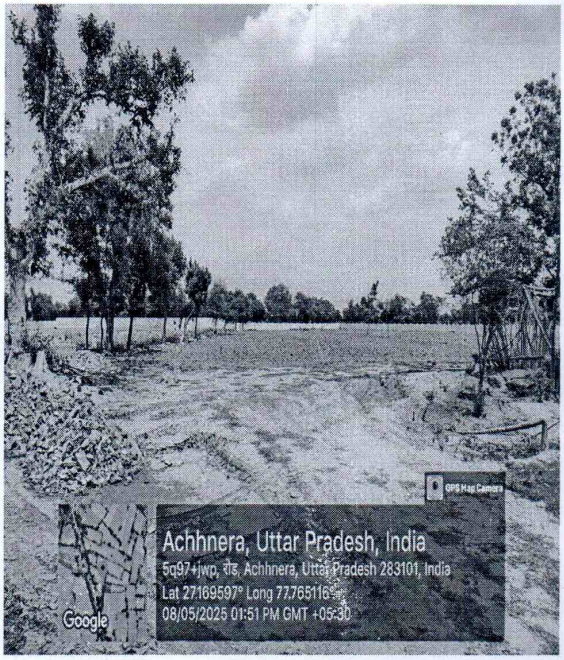
Above content is for information. The information provided online is updated and no physical visit is required. For Certified copy, apply through e-district portal/CSC /Tehsil Computer Centre.

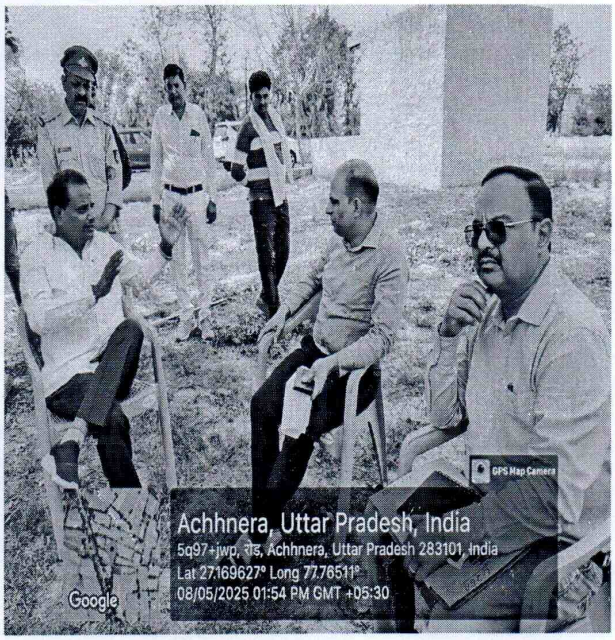
Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

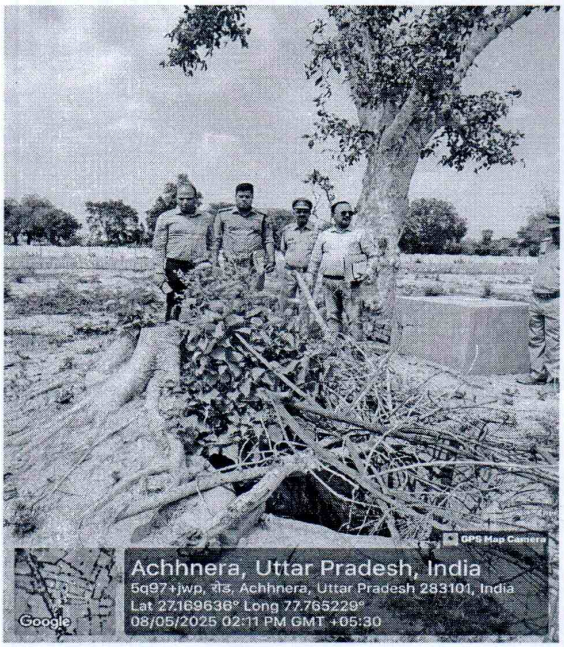
Annexure-5

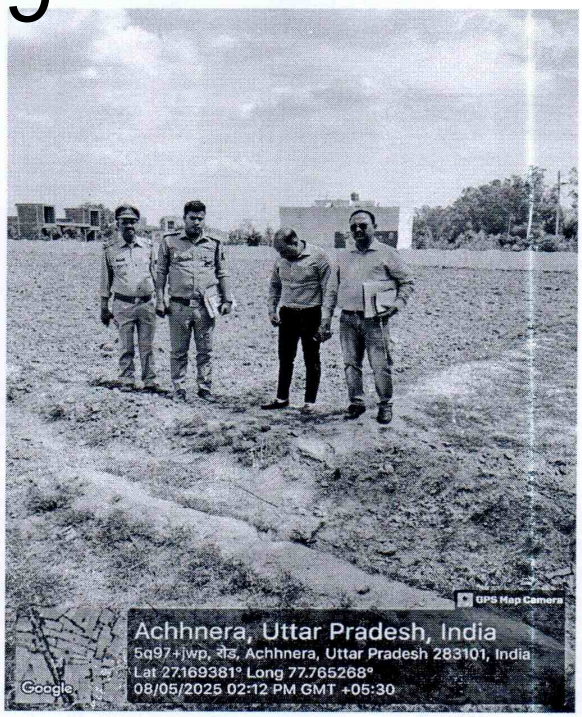


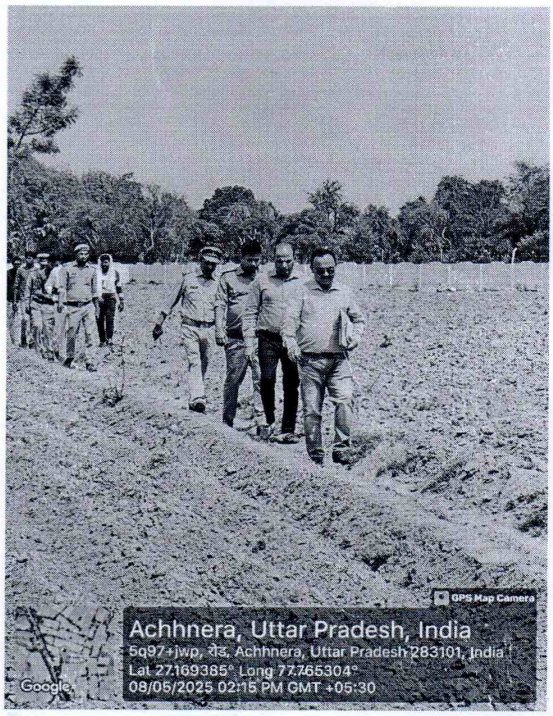

GPS Map Camera
Achhnera, Uttar Pradesh, India
5q97+jwp, रोड, Achhnera, Uttar Pradesh 283101, India
Lat 27.169611° Long 77.765106°
08/05/2025 01:51 PM GMT +05:30
Google


GPS Map Camera
Achhnera, Uttar Pradesh, India
5q97+jwp, रोड, Achhnera, Uttar Pradesh 283101, India
Lat 27.169597° Long 77.765116°
08/05/2025 01:51 PM GMT +05:30
Google


GPS Map Camera
Achhnera, Uttar Pradesh, India
5q97+jwp, रोड, Achhnera, Uttar Pradesh 283101, India
Lat 27.169627° Long 77.76511°
08/05/2025 01:54 PM GMT +05:30
Google


GPS Map Camera
Achhnera, Uttar Pradesh, India
5q97+jwp, रोड, Achhnera, Uttar Pradesh 283101, India
Lat 27.169636° Long 77.765229°
08/05/2025 02:11 PM GMT +05:30
Google


GPS Map Camera
Achhnera, Uttar Pradesh, India
5q97+jwp, रोड, Achhnera, Uttar Pradesh 283101, India
Lat 27.169381° Long 77.765268°
08/05/2025 02:12 PM GMT +05:30
Google


GPS Map Camera
Achhnera, Uttar Pradesh, India
5q97+jwp, रोड, Achhnera, Uttar Pradesh 283101, India
Lat 27.169385° Long 77.765304°
08/05/2025 02:15 PM GMT +05:30
Google

GPS Map Camera
Achhnera, Uttar Pradesh, India
5q97+jwp, रोड, Achhnera, Uttar Pradesh 283101, India
Lat 27.169574° Long 77.765174°
08/05/2025 02:07 PM GMT +05:30
Google

**मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ0ए0 सं0–93/2020 जगन प्रसाद तेहरिया बनाम उ0प्र0 राज्य व अन्य के सम्बन्ध में प्रतिवादी सं0 03 (District Forest Officer, Agra) की ओर से जबाब/प्रत्युत्तर**

दिनांक 02.12.2024 को अछनेरा–किरावली मार्ग वाईं पटरी पर विकसित की जा रही नव निर्माण कॉलौनी में पेड़ों का अवैध पातन के सम्बन्ध में सूचना प्राप्त हुई। तद्क्रम में सम्बन्धित वन कर्मियों द्वारा मौंके पर पहुॅचकर घटना का संज्ञान लिया एवं घटनास्थल पर पाया कि 01 वृक्ष पीपल, 07 वृक्ष नीम, 08 वृक्ष पापड़ी (चिलबिल), 03 वृक्ष बेर तथा 0 से 1 व्यास वर्ग के प्रोसोपिस, पापड़ी व कोकाट आदि लगभग 20 से 25 झाड़ियों का पातन हुआ है। सम्बन्धित वन कर्मी द्वारा तत्काल नियमानुसार विधिक कार्यवाही अपनाते हुए अभियुक्तों के विरूद्व तद्दिनांक दिनांक 02.12.2024 को वन अपराध संख्या 17/किरावली/2024–25 अन्तर्गत धारा 4 व 10 उ0प्र0 वृक्ष संरक्षण अधिनियम, 1976 इजरा किया गया **(संलग्नक–1)** साथ ही सम्बन्धित अभियुक्तों के विरूद्व थाना अछनेरा (पश्चिमी कमिश्नरेट, आगरा) में एफ0आई0आर0 सं0 0339 दिनांक 02.12.2024 पंजीकृत करायी गयी **(संलग्नक–2)**।

प्रश्नगत प्रकरंण की जॉच उप प्रभागीय वन अधिकारी, आगरा से करायी गयी। उप प्रभागीय वनाधिकारी, आगरा द्वारा सम्बन्धित रेंज स्टॉफ के साथ मौंके का स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान पाये गये अवैध रूप से पातित वृक्षों का विवरण निम्नवत है:–

| क0सं0 | प्रजाति | ठूंठ गोलाई (से0मी0 में) | प्रकृति |
|---|---|---|---|
| 1. | पीपल | 55 | वृक्ष |
| 2. | नीम | 67 | वृक्ष |
| 3. | नीम | 98 | वृक्ष |
| 4. | नीम | 108 | वृक्ष |
| 5. | नीम | 100 | वृक्ष |
| 6. | नीम | 99 | वृक्ष |
| 7. | नीम | 93 | वृक्ष |
| 8. | नीम | 280 | वृक्ष |
| 9. | पापड़ी | 93 | वृक्ष |
| 10. | पापड़ी | 75 | वृक्ष |
| 11. | पापड़ी | 54 | वृक्ष |
| 12. | पापड़ी | 125 | वृक्ष |
| 13. | पापड़ी | 85 | वृक्ष |
| 14. | पापड़ी | 88 | वृक्ष |
| 15. | पापड़ी | 118 | वृक्ष |
| 16. | पापड़ी | 67 | वृक्ष |
| 17. | बेर | 145 | वृक्ष |
| 18. | बेर | 130 | वृक्ष |
| 19. | बेर | 116 | वृक्ष |
| 20. | 20 से 25 प्रोसोपिस, पापड़ी व कोकाट | 0 से 1 व्यास वर्ग | झाडियॉ |

निरीक्षण के दौरान आस–पास सघन तलाशी करने पर अवैध पातित वृक्षों का आंशिक प्रकाष्ठ एक स्थल पर पाया गया। मौंके पर क्षेत्रीय वन अधिकारी को पड़े प्रकाष्ठ को बरामद करने एवं टीम गठित कर क्षेत्र में सघन तलाशी कर गायब प्रकाष्ठ को बरामद करने हेतु निर्देशित किया गया। तत्क्रम में मौंके पर मिले आंशिक प्रकाष्ठ की फर्द बरामदगी **(संलग्नक–3)** तैयार कर बरामद प्रकाष्ठ को अपनी अभिरक्षा में ले लिया गया है।

इसी क्रम में क्षेत्रीय वन अधिकारी, किरावली द्वारा अवगत कराया गया कि उक्त घटना दिनांक 01.12.2024 की रात्रि में हुयी है जिसे अभियुक्तों द्वारा निर्माणाधीन कॉलौनी के आहते में पेट्रोल आरे से अल्प समय में वृक्षों को काटकर घटना को अंजाम दिया गया है। सम्बन्धित वीट प्रभारी द्वारा घटना में संलिप्त अभियुक्तगणों के विरूद्ध तद्दिनांक 02.12.2024 को **वन अपराध संख्या 17/किरावली/2024–25 अन्तर्गत धारा 4 व 10 उ0प्र0 वृक्ष संरक्षण अधिनियम, 1976** इजरा करते हुए नियमानुसार विधिक कार्यवाही की गई।

अभियुक्तगणों का विवरण निम्न प्रकार है:–

1. लाल सिंह पुत्र श्री टीकम सिंह, निवासी अछनेरा
2. राकेश उर्फ धाधू पुत्र श्री लोहरे नि0 नगला लालदास अछनेरा
3. काका पुत्र श्री लोहरे नि0 नगला लालदास अछनेरा
4. गंगाधर सिंह कुशवाह पुत्र श्री शिवचरन नि0–दौरेठा, कागारौल
5. बहादुर सिंह पुत्र श्री तुलाराम नि0 मांगरौल जाट, अछनेरा
6. भूपेन्द्र उर्फ भूपे पुत्र श्री बने सिंह निवासी गुडा, किरावली

साथ ही उक्त अभियुक्तों के विरूद्ध सम्बन्धित थाना अछनेरा (पश्चिमी कमिश्नरट, आगरा) में **एफ0आई0आर0 सं0 0339 दिनांक 02.12.2024** पंजीकृत करायी गयी जिसमें पुलिस द्वारा आरोप पत्र संख्या ए–288/24 दिनांक 22.12.2024 को मा0 न्यायालय के समक्ष दाखिल किया जा चुका है **(संलग्नक–4)** जो प्रकियाधीन है।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
आगरा।

रजिस्टर सं० 17/किरा०/2024-25

प्रमागीय वाद सं० .....

197

9844

वन विभाग उ०प्र० परिधि (सर्किल) वृज भूमि क्षेत्र, खण्ड (डिवीजन) आगरा

उ०प्र० ग्रामीण वृक्ष संरक्षण अधिनियम 1976 की धारा 4 व 10

अन्य अपराध .....प्रसूचना (रिपोर्ट) सं०..... दिनांक 2/12/2024 अधिक्षेत्र राजि.....किरावली

1– नाम, पिता का नाम और निवास – स्थान

(1) राकेश उर्फ काडू S/o लोहरे नि० नगला लालदास अछनेरा
(2) काका S/o लोहरे नि० नगला लालदास अछनेरा
(3) लाल सिंह S/o लीला सिंह नि० स्टेशन रोड अछनेरा
(4) गंगाधर सिंह कुशवाह S/o शिवचरन नि० ग्राम दौरेठा कागारौल
(5) बहादुर सिंह S/o मोंगरौल जाट अछनेरा
(6) अशोक उर्फ अशे S/o बने सिंह नि० गुडा किरावली

2– साक्षी का नाम

श्री शिवनारायण वनरक्षक

3– कथित – अपराध का पूरा विवरण और दिनांक

दिनांक 2/12/2024 को 8 वृक्ष पापडी, 4 वृक्ष नीम, 3 वृक्ष केर, 1 वृक्ष पीपल का अवैध रूप अछनेरा जरवा मे पातन।

4– मूल्य 52600=00
आमतन – 16.088 मी.³

5– चालान और अनुसंधान (इन्वेस्टीगेशन) के सम्बन्ध में विशेष कथन

महोदय,

आज दिनांक 2/12/2024 को समय दोपहर 2:30 बजे लगभग प्राप्त सूचना के आधार पर हमराह श्री शिवनारायण वनरक्षक को साथ लेकर अछनेरा – किरावली मार्ग पर I०C पेट्रोल पम्प के पास मे गंगाधर कुशवाह नाम की कॉलोनी मे पेड़ काटे जाने की सूचना पर पहुँचे तो देखा कि 1 वृक्ष पीपल का जिसकी गोलाई 225 cm मीटर पर कटा मिला एवं नीम के 4 वृक्ष जिनकी हद गोलाई क्रमशः 67, 98, 108, 100, 99, 93, 200 cm है व पापडी के 8 वृक्ष जिनकी हद गोलाई क्रमशः 93, 75, 54, 125, 85, 88, 110, 67 cm तथा केर के 3 वृक्ष जिनकी हद गोलाई क्रमशः 145, 130, 116 cm के हद मौके पर मिले तथा उस स्थल पर 0-1 व्यास वर्ग की प्रोसोपिस, पापडी व कोकाट आदि की लगभग 20-25 झाडियों को साफ किया गया है। मौके पर मिले पीपल के पेड़ के छूटी प्रशाखा व अन्य प्रजातियों के वृक्षों के आंशिक प्रशाखा को कब्जे कर फर्दी तैयार की गई। आस-पास के लोगो से पूछताछ करने पर पता लगा कि उपरोक्त व्यक्तियों के द्वारा ही इन पेड़ो को काटा गया है। ये व्यक्ति मौके पर नही मिले। कब्जे प्रशाखा गोपनीय पोक्सलाला मे विभाग की अभिरक्षा मे सुरक्षित रखवा दिया गया है। इस कृत्य के सिद्ध थाना अछनेरा मे FIR N० 0339 पंजीकृत कराया गया है। महोदय उक्त क्षेत्र T.T.Z के अन्तर्गत आता है जिसमे मा० सर्वोच्च न्यायालय की बिना अनुमति के हरे वृक्षो का पातन वर्जना प्रतिबंधित है। उक्त अभियुक्तो ने उ०प्र० ग्रामीण वृक्ष संरक्षण अधिनियम 1976 की धारा 4 व 10 के अन्तर्गत अपराध किया गया है। कृपया उक्त अभियुक्तो के विरुद्ध उक्त धाराओं मे केस पंजीकृत करने की कृपा करें

अतः रिपोर्ट महोदय की सेवा मे सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

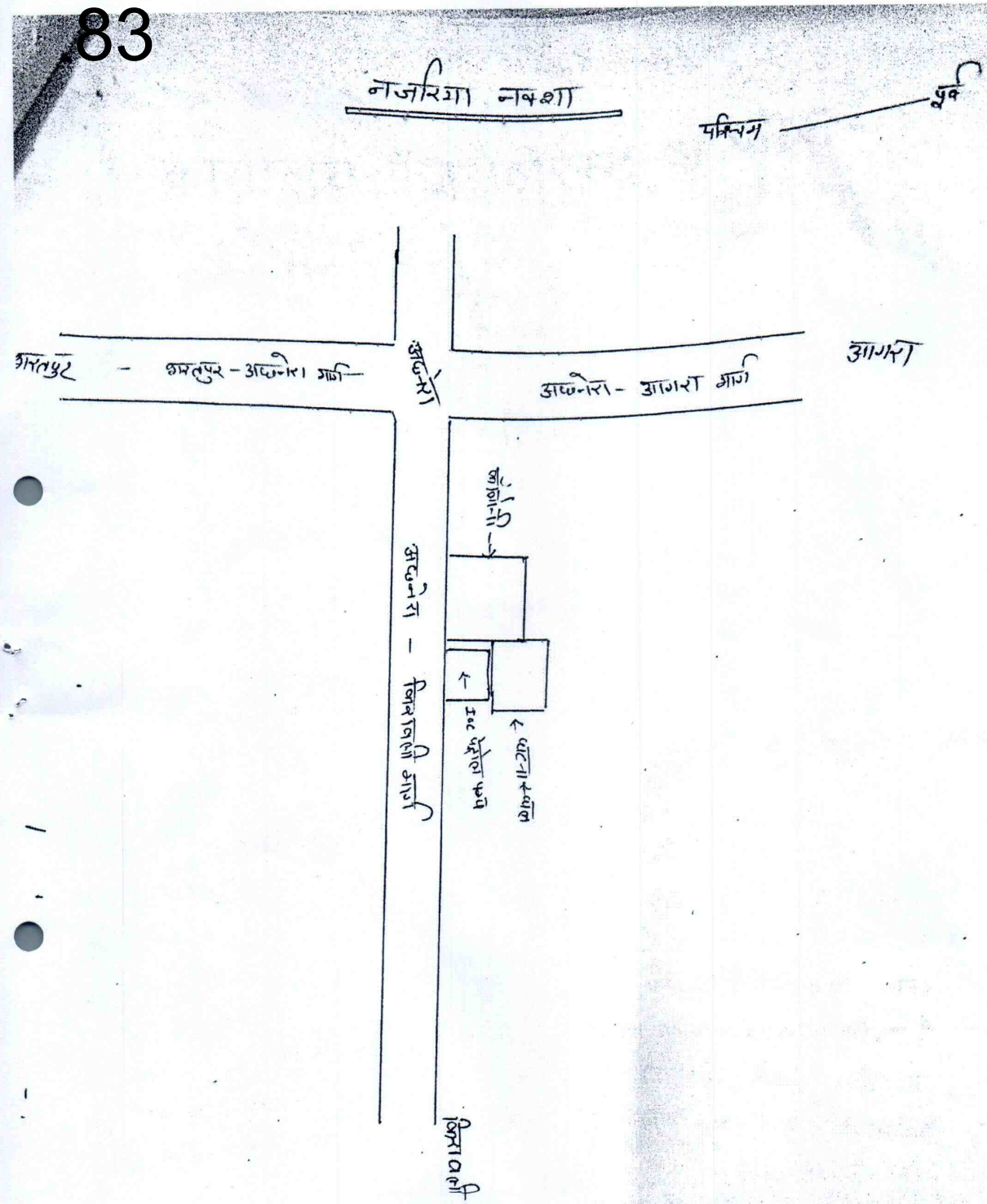
भवदीय
विश्वजीत पाल वनरक्षक
कीट – 2

श्री पारसोदर सिंह कन्हौरा

उक्त केस की चेंपकर आख्या इस कार्यालय मे प्रस्तुत करें।

क्षेत्रीय वनाधिकारी
किरावली रेंज
सा० वा० प्रभाग, आगरा

# नजरिया नक्शा


पश्चिम
पूर्व
जयपुर - जयपुर-अछनेरा मार्ग
अछनेरा
अछनेरा- आगरा मार्ग
आगरा
अछनेरा - फिरोजाबाद मार्ग
फिरोजाबाद
उत्तर
दक्षिण
पश्चिम
पूर्व

# कार्यालय रेंज फोरेस्ट ऑफीसर

## नोटिस

दिनांक 16-12-2024

सेवा में,

नाम श्री [illegible] पुत्र श्री [illegible]

निवासी [illegible] पोस्ट [illegible]

थाना [illegible] जिला [illegible]

संदर्भ.-- रेंज केस सं0- 17/किरा0/2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरुद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय लगभग 2:30 बजे वन क्षेत्र/ग्राम [illegible] में अनाधिकृत रूप से [illegible] वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रभागीय कार्यालय किरावली पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरूद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरागिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।

क्षेत्रीय वनाधिकारी
किरावली रेन्ज

85

# कार्यालय रेंज फोरेस्ट ऑफीसर

## नोटिस

सेवा में,

दिनांक 10-12-2024

नाम श्री बहादुर सिंह

निवासी गैंगरौल उत्तर पुत्र श्री तुलाराम

थाना अटेरना पोस्ट अटेरना

जिला आगरा

संदर्भ:- रेंज केस सं0- 17/ किरा०/2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरूद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय दोपहर 2:30 बजे वन क्षेत्र/ग्राम 108 पैट्रोल पम्प के पास गंगापुरा कालोनी में अनाधिकृत रूप से 8 पार्सल, 7-फीट, 3 केरे, पीपल के अवैध रूप से लकड़ी वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित कियां जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रभागीय कार्यालय किरावली पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरूद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि./आरामिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।

क्षेत्रीय वनाधिकारी
किरावली रेन्ज

# कार्यालय रेंज फोरेस्ट ऑफीसर

## नोटिस

सेवा में,

दिनांक 10-12-2024

नाम श्री प्रभादयाल सिंह कुशवाह पुत्र श्री शिवचरन

निवासी ग्राम. कैरेहरा पोस्ट कैरेहरा

थाना कागारौल जिला आगरा

संदर्भ:- रेंज केस सं0- 17/ फिर./2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरूद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय दोपहर 2:30 बजे वन क्षेत्र/ ग्राम 10 पेट्रोल चौकी के पास ग्राम कैरेहरा में अनाधिकृत रूप से 8 पार्सल, 7 नग, 3 बोरा, किलो के अवैध वन्य उत्पाद वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित कियां जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रभागीय कार्यालय किरावली पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरूद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि./आरामिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।

क्षेत्रीय वनाधिकारी
किरावली रेन्ज

87

# कार्यालय रेंज फोरेस्ट ऑफीसर

## नोटिस

दिनांक 10-12-2024

सेवा में,

श्री ओमवीर पुत्र श्री टेकचंद

निवासी [illegible] पोस्ट [illegible]

थाना [illegible] जिला [illegible]

सदर्भ:- रेंज केस सं0- 17/फिरo/2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरूद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय [illegible] वन क्षेत्र/ग्राम [illegible] में अनाधिकृत रूप से 2 पार्ट, 7 पीस, 3 क्यूब, 1 पीस को चौरा रूपी काटना वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रभागीय कार्यालय [illegible] पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरूद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरामिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।

क्षेत्रीय वनाधिकारी
किशनली रेन्ज

# कार्यालय रेंज फोरेस्ट ऑफीसर

## नोटिस

दिनांक 10-12-2024

सेवा में,

नाम श्री [illegible] पुत्र श्री [illegible]

निवासी [illegible] पोस्ट [illegible]

थाना [illegible] जिला [illegible]

संदर्भ:- रेंज केस सं0- 17/किरा./2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरूद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय दोपहर 2:30 बजे वन क्षेत्र/ग्राम 108 पेट्रोल पम्प के पास [illegible] में अनाधिकृत रूप से 8 क्वार्टर, 7 नग 3 बेर, 1 पीपल के अवैध रूप से कटान वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रभागीय कार्यालय किरावली पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरूद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरागिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।

क्षेत्रीय वनाधिकारी
किरावली रेन्ज

89

# कार्यालय रेंज फोरेस्ट ऑफीसर

## नोटिस

दिनांक 16-12-2024

सेवा में,

नाम श्री रमेश उर्फ [illegible] पुत्र श्री [illegible]

निवासी [illegible] पोस्ट [illegible]

थाना [illegible] जिला [illegible]

संदर्भ:- रेंज केस सं0- 17/किरा०/2021-25

स्थानीय वन कर्मचारी द्वारा आपके विरूद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय दोपहर 2 बजे वन क्षेत्र/ग्राम [illegible] में अनाधिकृत रूप से 8 पार्ट, 7 नग 3 क्यू. [illegible] वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित कियां जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रभागीय कार्यालय किरावली पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरूद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरागिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।

क्षेत्रीय वनाधिकारी
किरावली रेन्ज

बयान

मैं काका s/o लोहरे निवासी नगला लालदास थाना अछनेरा जिला आगरा का निवासी हूँ। आज दिनांक 16-12-2024 को वन विभाग के डिपो नोडिंग के द्वारा रेंज कार्यालय किरावली पर उपस्थित हुआ दिनांक 2-12-2024 को किरावली अछनेरा मार्ग IOC पेट्रोल पम्प के बगल में लाल सिंह s/o टीकम सिंह निवासी स्टेशन रोड अछनेरा की कृषि भूमि से मजदूरी पर पेड़ काटने गये थे लालसिंह ने हम से कहा था कि मैं इनके कालोनी काटूंगा। इसलिये मैं पेड़ो को कटवा रहा हूँ। यही मेरे बयान हैं बयान पूर्ण होश हवास में बिना किसी दबाव के दे रहा हूँ।

प्रार्थी

का नो

उक्त बयान मेरे समक्ष दिये गये

दस्तखत

16-12-2024

91

# बयान

मैं राकेश उर्फ बाबू s/o लोहरे निवासी - नगला लाल पाल थाना - अछनेरा जिला - आगरा का मूल निवासी हूँ। आज दिनांक - 16-12-2024 को वन विभाग के द्वारा दिये नोटिस के क्रम में रेंज कार्यालय किरावली पर उपस्थित हुआ।

मौकाय - दिनांक 2-12-2024 को किरावली अछनेरा मार्ग IOC पैट्रोल पम्प के बगल में गंगाधर कुशवाह नाम की कालोनी से लालसिंह s/o टीकसिंह निवासी स्टेशन रोड अछनेरा की खाली भूमि के मजदूरी पर पेड़ काटने गये थे। जो के लालसिंह के द्वारा ही कटवाये गये थे। कटे गये पेड़ो की लकड़ी को मौके पर ही छोड़ दिया गया था जिसको लालसिंह के ही द्वारा लकड़ी को हटाया गया है। यही मेरे बयान है बयान पूर्ण होश हवास में बिना किसी दबाव के दे रहा हूँ।

प्रार्थी
राकेश

स्वेच्छा से बयान मेरे समझ दिये गये

वन क्षेत्राधिकारी
16-12-2024

# बयान

मैं बघुरसिंह उ॰ तुलाराम निवासी नागरौल जाट थाना अधेरा जिला आगरा का रहने वाला हूँ। तारीख 16/12/2024 को वन विभाग के ऑफिस कोलेक्टेर किरावली वन विभाग कार्यालय पर आया तारीख 2/12/2024 को किरावली अधेरा रोड के किनारे पेट्रोल पम्प के पास लालसिंह उ॰ टीकमसिंह निवासी स्टेशन रोड अधेरा के खेत पर खेड़ पड़ो को मजदूरी पर काटने गये थे लालसिंह अपने खेत मे कोलोनी बनाने की कह रहा था लालसिंह हमे सामने किसी अनजान व्यक्ती से लकड़ी को बेचने की मीबात कर रहा था।

यही मेरे बयान है। बयान पूर्ण होश हवास मे बिनाकिसी दबाव के दे रहा हूँ।

प्रार्थी
बघुरसिंह

उपरोक्त बयान मेरे समक्ष दीये गये।

दारोगा
दि 16/12/2024

93

## व्यान

मैं गंगाधर सिंह कुशवाह पुत्र स्व० श्री शिवचरन सिंह कुशवाह निo ढ़ोरेरा तo किरावली आगरा का निवासी हूँ व्यान करता हूँ कि वन विभाग किरावली ~~xxx~~ ऐज के द्वारा दिये गये नोटिस के क्रम में आज दिनांक 17/12/024 को ऐज कार्यालय किरावली पर ~~उपस्थित~~ उपस्थित हुआ हूँ इस नोटिस क्रम में निवेदन के साथ अवगत कराना है कि अहनेरा किरावली मार्ग के पास दिनांक 02/12/2024 को पेड काटने में मेरा कोई हस्तक्षेप नहीं है खसरा नं० 95/ब 95३/2 अहनेरा इस्टर प्राइमेरी के पास श्री लाल सिंह पुत्र किशन रोड अहनेरा की विमीभूमि है श्री लाल सिंह ने अपनस्वत से पेड़ों को अन्य व्यक्तियों के सहयोग से कटवाये हैं इन पेड़ो के कटिन से मेरा किसी तरह का कोई वास्ता नहीं है ~~इसके~~ लिए मैं शपथ पत्र देने के लिए तैयार हूँ।

महोदय से विनम्र निवेदन है कि आप के द्वारा की गई कार्यवाही से मेरा नाम पृथक करने की कृपा करें। मैं सदैव आपका आभारी रहूँगा मैं व्यान में पूर्ण होश हवास में देकर हस्ताक्षर किये हैं।

प्रार्थी

Gangadhar Singh

गंगाधर सिंह कुशवाह

दिनांक 17/12/024

# कार्यालय रेंज फोरेस्ट ऑफीसर

## नोटिस

दिनांक 10-12-2025

सेवा में,

नाम श्री गंगादत्त सिंह कुशवाह पुत्र श्री शिवचरन

निवासी ग्राम दौरेहा पोस्ट दौरेहा

थाना कागारौल जिला आगरा

संदर्भ:- रेंज केस सं0- 17/ किरा०/2025-25

स्थानीय वन कर्मचारी द्वारा आपके विरूद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2025 को समय दोपहर 2:30 बजे वन क्षेत्र/ ग्राम 10C सैटेलाइट पम्प के पास गंगादत्त कालोनी में अनाधिकृत रूप से 2 ~~128~~ पार्ट, 7 नीम, 3 बेर, 1 पीपल के अवैध रूप से काटना वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2025 को प्रातः 10:00 बजे रेंज कार्यालय/ ~~प्रभागीय कार्यालय~~ किरावली पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरूद्ध भारतीय वन अधिनियम/ ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि./ आरामिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।

क्षेत्रीय वनाधिकारी
किरावली रेन्ज

95

# FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S)
प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit (जिला/इकाई):** पश्चिमी (कमिश्नरेट आगरा) **P.S. (थाना):** अछनेरा **Year (वर्ष):** 2024

**FIR No. (प्र.सू.रि. सं.):** 0339 **Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):** 02/12/2024 21:18 घंटे

2.

| S.No. (क्र.सं.) | Acts (अधिनियम) | Sections (धारा(एँ)) |
|---|---|---|
| 1 | उत तर प्रदेश ग्रामीण एवं पर्वतीय क्षेत्रों में वृक्षों का संरक्षण अधिनियम 1976 | 10 |
| 2 | उत तर प्रदेश ग्रामीण एवं पर्वतीय क्षेत्रों में वृक्षों का संरक्षण अधिनियम 1976 | 4 |

3. (a) **Occurrence of offence (अपराध की घटना):**

1 **Day (दिन):** सोमवार **Date from (दिनांक से):** 02/12/2024 **Date To (दिनांक तक):** 02/12/2024

**Time Period (समय अवधि):** **Time From (समय से):** 00:00 बजे **Time To (समय तक):** 14:30 बजे

(b) **Information received at P.S. (थाना जहां सूचना प्राप्त हुई):** **Date (दिनांक):** 02/12/2024 **Time (समय):** 21:18 बजे

(c) **General Diary Reference (रोजनामचा संदर्भ):** **Entry No. (प्रविष्टि सं.):** 051 **Date and Time (दिनांक और समय):** 02/12/2024 21:18 बजे

4.

**Type of Information (सूचना का प्रकार):** लिखित

**5. Place of Occurrence (घटनास्थल):**

1. **(a) Direction and distance from P.S. (थाना से दूरी और दिशा):** दक्षिण, 02 कि. मी. **Beat No. (बीट सं.):**

**(b) Address (पता):** गंगाधर कुशवाह कॉलोनी ,

**(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):**

**District (State) (जिला (राज्य)):**

**6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):**

**(a) Name (नाम):** श्री पुनीत पाल बघेल वनरक्षक किरावली रेंज

**(b) Father's/Husband's Name (पिता/पति का नाम):**

**(c) Date/Year of Birth (जन्म तिथि / वर्ष):** 1984 **(d) Nationality (राष्ट्रीयता):** भारत

**(e) UID No. (यूआईडी सं.):**

**(f) Passport No. (पासपोर्ट सं.):**

**Date of Issue (जारी करने की दिनांक):** **Place of Issue (जारी करने का स्थान):**

**(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))**

| S. No. (क्र.सं.) | ID Type (पहचान पत्र का प्रकार) | ID Number (पहचान संख्या) |
|---|---|---|

**(h) Occupation (व्यवसाय):**

**(i) Address (पता):**

97

| S.No. (क्र.सं.) | Address Type (पता का प्रकार) | Address (पता) |
|---|---|---|
| 1 | वर्तमान पता | किरावली रेंज आगरा , किरावली, पश्चिमी (कमिश्नरेट आगरा), उत्तर प्रदेश, भारत |
| 2 | स्थायी पता | किरावली रेंज आगरा , किरावली, पश्चिमी (कमिश्नरेट आगरा), उत्तर प्रदेश, भारत |

(j) **Phone number (दूरभाष सं.):** **Mobile (मोबाइल सं.):** 91-84330XXXXX

7. **Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):**

**Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):** 0

| S. No. (क्र.सं.) | Name (नाम) | Alias (उपनाम) | Relative's Name (रिश्तेदार का नाम) | Present Address(वर्तमान पता) |
|---|---|---|---|---|
| | | | | |

8. **Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):**

9. **Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):**

| S. No. (क्र.सं.) | Propertty Category (सम्पत्ति श्रेणी) | Property Type (सम्पत्ति के प्रकार) | Description (विवरण) | Value(In Rs/-) (मूल्य (रु में)) |
|---|---|---|---|---|
| | | | | |

10. **Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):**

11. **Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):**

| S. No. (क्र.सं.) | UIDB Number (यू.डी.प्रकरण सं.) |
|---|---|

**12. First Information contents (प्रथम सूचना तथ्य):**

नकल तहरीर हिन्दी वादी .....सेवा में थानाध्यक्ष महोदय अछनेरा विषय-प्राथमिक सूचना रिपोर्ट हेतु महोदय ,आज दिनांक 2/12/2024 को लगभग 2.30 बजे दोपहर को प्राप्त सूचना के आधार पर अछनेरा किरावली मार्ग बाई पटरी पर पेट्रोल पम्प के बगल में गंगाधर कुशवाह नाम की कॉलोनी में पेड काटे जाने की सूचना पर मौके पर अपने हमराह साथी शिवनारायन वनरक्षक को साथ लेकर पहुँचा तो देखा कि 1 वृक्ष पीपल गोलाई 225 cm मौके पर पडा है एवं नीम के 7 वृक्ष गोलाई क्रमशः 67,98,108,100,99,280 cm व पापडी के 8 वृक्ष जिसकी ठूठ गोलाई क्रमशः 93,75,54,125,85,88,118,67 cm तथा बेर के 3 वृक्ष जिसकी ठूठ गोलाई 145,130,116 cm के ठूठ मिले तथा मौके पर 0-1 व्यास वर्ग के प्रासोपिस पापडी व कोकाट आदि की लगभग 20-25 झाडियो को साफ किया गया है मौके पर पीपल का सम्पूर्ण प्रकाष्ठ व अन्य प्रजातियो के आंशिक प्रकाष्ठ बरामद कर फर्द तैयार की गई आस पास पता करने पर पता चला कि यह वृक्ष राकेश उर्फ धाधू s/o लोहरे निवासी नगला लालदास, काका s/o लोहरे नि. नगला लालदास ,लाल सिंह s/o टीकम सिंह न0 अछनेरा , गंगाधार सिंह कुशवाह s/o शिवचरन कुशवाह नि, ग्राम दौरेठा थाना कागारौल , बहादुर सिंह s/o तुलाराम नि0 मांगरौल जाट , भूपेन्द्र उर्फ भूपे s/o बने सिंह नि. गुडा किरावली के द्वारा पेड काटे गये है महोदय यह क्षेत्र T.T.Z क्षेत्र के अन्तर्गत आता है जिसमें मा0 सर्वोच्च न्यायालय की बिना अनुमति के वृक्षो का पातन एव झाडियो की सफाई की गई है जो मा. सर्वोच्च न्यायालय की अवमानना है । महोदय उ0प्र0 ग्रामीण वृक्ष अधिनियम 1976 की धारा 4 व 10 के अन्तर्गत अपराध किया गया है अतः अभियोग पंजीकृत करने की कृपा करे दिनांक 2/12/2024 एसडी अंग्रेजी पुनीत प्रार्थी पुनीत पाल बघेल वनरक्षक किरावली रेंज मो.84330XXXXX नोट- मैं का0 2012 हरकेश सिंह प्रमाणित करता हूँ कि तहरीर की नकल शव्द व शब्द व कायमी अभियोग बोल बोल कर कम्प्यूटर पर अंकित कराई गयी ।

**13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

**(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):**

**(1)**

99 **Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):** / **or ( या)**

(2) **Directed (Name of I.O.) (जांच अधिकारी का नाम):** RAGHVENDRA Singh **Rank (पद):** उपनिरीक्षक/ अवर निरीक्षक

**No. (सं.):** **to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)**

(3) **Refused investigation due to (जांच के लिए):** **or (के कारण इंकार किया या)**

(4) **Transferred to P.S. (थाना):** **District (ज़िला):**

**on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).**

**F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)**

**R.O.A.C. (आर.ओ.ए.सी.)**

**Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)**

**Name (नाम):** PS ACHHNERA COMMISSIONERATE AGRA

**Rank (पद):** I (Inspector)

**No. (सं.):** 9454402724

14. **Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)**

15. **Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):**

# बयान

मैं लालसिंह, S/o. टीकमसिंह, निवासी - अघनेश का दू।
मेरी अर्जी है कि गंगाधर कुशवाह, कि किवीली - कलिंदे हैं।
इनमें खड़े पेड़ों की कोई जानकारी 1-12-24 को
काट कर ले गया है। - जिसके बारे में, मुझे कोई जानकारी
नहीं है। - मुझे इसके बारे में 2-12-24 - को सुबह का पता
चला कि मेरी जमीन से पेड़ काटे गये हैं। यही मेरे बयान हैं
जो मैं पूर्ण होश हवास में दे रहा हूं।

बयान मेरे सामने
लिखे गये।
मनोज।

लालसिंह
8-5-2025

मनोज S/o. लालसिंह,
8-5-2025

मैं ध्यान करता हूँ

कि गंगाधर सेठ कुशवाह पुत्र स्व श्री शिवचरन सेठ कुशवाह नि० ग्राम तह० किरावली आगरा। अहेरा किरावली मार्ग पर मेरे द्वारा कोई भी पेड़ नहीं काटा गया है किसान ट्रांसपोर्ट सेट नि० अहेरा ने काटे हैं तथा अन्य लोगों को बेच दिया है। मेरा कथन सत्य है।

पूर्ण

गंगाधर सेठ कुशवाह

दिनांक 01/05/025

मैं बयान करता हूँ मेरा नाम पंकज S/o श्री स्वतंत्र मोहन सिंह निवासी अकोरा का रहने वाला हूँ। कि मेरे सामने अकोरा - किरावली मार्ग पर लाल सिंह ने अपने खेत में से मेड काटते हुए देखा है। और अन्य लोगों को रोक दिया। मेरा यह कथन सत्य है।

प्रार्थी
पंकज सिंह
पंकज सिंह
दि. 8/5/2025

महोदय,

उपजिलाधिकारी बिरावली महोदय से फोन पर हुई वार्ता के क्रम में एन-जी-टी के O.A. No. 93/2023 जगन प्रसाद तेघरिया बनाम स्टेट आफ उ.प्र.राज्य एवं अन्य में अहनेरा बिरावली मार्ग पर गाटा सं. 95 मि. रकबा 0.8330 हैक्ट में पेड़ काटने के सम्बन्ध में स्थल पर जो भूमि है वह 95 मि. रकबा 0.8330 हैक्ट का भाग ही उक्त भूमि वर्तमान खाता खतौनी में लाल सिंह पुत्र टीकम सिंह नि० ग्राम के नाम दर्ज है अन्य खतौनी में अन्य जयन्तीप्रसाद पुत्र किशोरीमल नि० ग्राम, नरेन्द्रकुमार, प्रमोदकुमार, रविकुमार, विनोद कुमार पुत्रगण रामभरोसीलाल निवासीगण अहनेरा, रामवाई पत्नी स्व० रामभरोसीलाल नि० अहनेरा, सावित्री देवी पत्नी सोरनसिंह नि० अहनेरा व हरिओम पुत्र सोरनसिंह नि० अहनेरा के नाम संयुक्तखातेदार सकलभीम भूमिधर दर्ज है उक्त गाटा सं० के पश्चिम में रामवाबू आदि खेत पश्चिम दिशा में राहुलवर्मा आदि भूमि उत्तर दिशा राहुल वर्मा आदि भूमि दक्षिण दिशा में भूमि नित्यकीचन्द्र आदि है आवश्यक सूचना आगम कार्यवाही हेतु सादर प्रेषित है

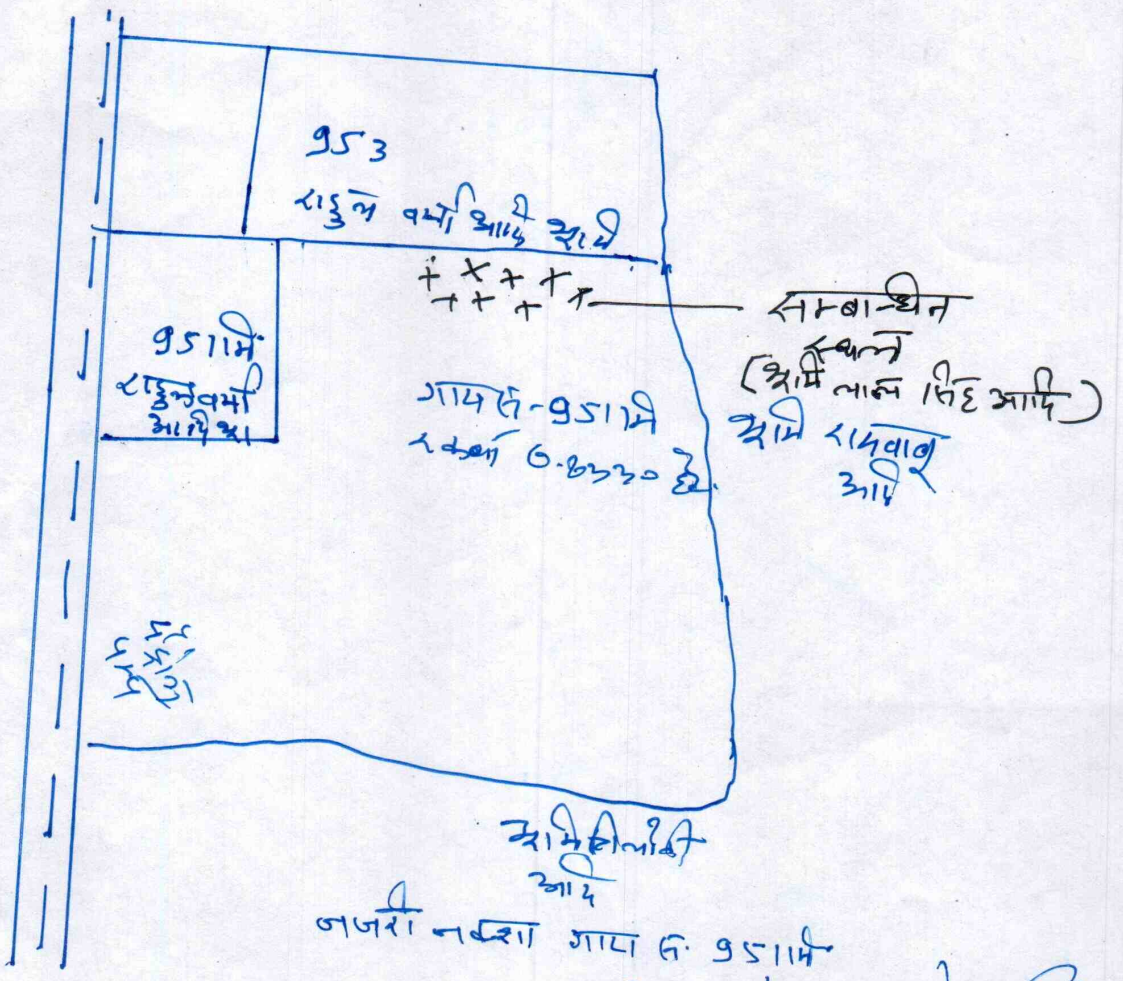
वि०

ओ०डी०सी०
अहनेरा
7500012290
धीरेन्द्रसिंह लेखपाल

105

नजरी नक्शा

गाटा नं. - 951 मि
मौजा :- अछनेरा देहात
तहसील :- किरावली
जिला : आगरा




केवल सरकारी काम हेतु

K.P.S
05/05/25

**ANNEXURE R2/3**

Annexure-6

106

# कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, आगरा

पत्रांक / आगरा, दिनांक, 25-04- ,2025

सेवा में,

श्री भवंर पाल सिंह जादौन अधिवक्ता
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

विषय :– **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ0ए0 सं0–93/2025 जगन प्रसाद तेहरिया बनाम उ0प्र0 राज्य व अन्य के सम्बन्ध में।**

संदर्भः– मा0 न्यायालय का आदेश दिनांक 27.03.2025

महोदय,

उपरोक्त विषयक संदर्भित आदेश का संदर्भ ग्रहण करने का कष्ट करें। प्रश्नगत प्रकरण जो अछनेरा, तहसील किरावली जिला आगरा के अन्तर्गत वृक्षों के अवैध पातन से सम्बन्धित है। उक्त प्रकरण में प्रतिवादी संख्या– 03 (District Forest Officer, Agra ) की ओर से जबाब/प्रत्युत्तर पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया मा0 न्यायालय में नियत अग्रिम तिथि 14.05.2025 से पूर्व वॉछित जबाब/प्रत्युत्तर दाखिल कराते हुए प्रभाग की ओर से प्रभावी पैरवी करने का कष्ट करें। इस सम्बन्ध में समस्त आवश्यक अभिलेखों सहित इस वन प्रभाग के श्री अभिषेक चन्द्र उपाध्याय, क्षेत्रीय वन अधिकारी, किरावली को आपके समक्ष भेजा जा रहा है।

संलग्नक :– यथोपरि।

भवदीय

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
आगरा।

पत्रांक 7660 / समदिनांकित।

**प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–**

1. जिलाधिकारी, आगरा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा।
3. श्री अभिषेक चन्द्र उपाध्याय, क्षेत्रीय वन अधिकारी, किरावली कि आप उपरोक्तानुसार श्री भवंर पाल सिंह जादौन, अधिवक्ता से सम्पर्क कर प्रभाग की ओर से वॉछित जबाब/प्रत्युत्तर दाखिल कराते हुए प्रकरण में प्रभावी पैरवी करना सुनिश्चित करें तथा कृत कार्यवाही से इस कार्यालय को अवगत करायें।

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
आगरा।

Com-3/courtcase/letter-29/266

Annexur-8

**ANNEXURE R2/4**

107

ITEM NO.49 COURT NO.4 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

[TO BE TAKEN UP AT 3.00 P.M.] .....
(1) IA NO. 99054 AND 99055/2024 (APPLNS. FOR PERMISSION AND EXEMPTION FROM FILING O.T. ON B/O UPSIDA)

(2) IA NO. 28613, 28614 AND 172340/2024 (APPLNS. FOR IMPLEADMENT, PERMISSIONS AND ADD. DOCUMENTS ON B/O NATIONAL HIGHWAY AUTHORITY OF INDIA)

(3) IA NO. 31946/2024 (APPLN. FOR PERMISSION ON B/O OF NORTH CENTRAL RAILWAY, AGRA)

(4) IA NOS. 171142/2019 AND 74770, 74771/2024 (APPLNS. FOR DIRECTIONS, PERMISSION TO FILE REJOINDER AND EXEMPTION FOR O.T. ON B/O AGRA DEVELOPMENT FOUNDATION)

(5) IA NO. 176773/2024 (APPLN. FOR INTERVENTION ON B/O UTTAR PRADESH JAL NIGAM)

(6) IA NO. 64225/2022 (APPLN. FOR CLARIFICATION ON BEHALF OF ARUN KR. GUPTA)

(7) IA NOS. 20616, 20617/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF ARUN KR. GUPTA) AND I.A. NO. 22551 OF 2025 (APPLN. FOR MODIFICATION)

(8) IA NO. 376/2003 AND 389/2001 (APPLNS. FOR DIRECTIONS FILED BY AMICUS CURIAE)

(9) IA NOS. 387/2000 (APPLN. FOR DIRECTIONS FILED BY AMICUS CURIAE)
(10) IA NOS. 478 AND 479/2008 (APPLNS. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

(11) IA NOS. 281016, 281017 AND 281019 OF 2024 (APPLNS FOR INTERVENTION, DIRECTIONS AND O.T. ON BEHALF OF SUPER GLASS WORK)

(12) CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT NO. 17

Signature Not Verified
Digitally signed by ANITA MALHOTRA
Date: 2026.02.14 17:01:05 IST
Reason:

(13) IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT OF U.P.)

(14) IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)

(15) IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)

(16) IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMTION ON B/O DR. SHARD GUPTA)

(17) IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

(18) IA NO.72045, 72048 AND 72049 OF 2024 (APPLN. FOR IMPLEADMENT, PERMISSION TO FELL TREES AND O.T.)

"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED. "ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST. PETITIONER-IN-PERSON MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. ANKIT GOEL, KAMLENDRA MISHRA, ADVOCATES (1) MR. SHISHIR DESHPANDE, (2) M. V. KINI AND ASSOCIATES, (3) MR. AMRISH KUMAR, (4) MR. E. C. AGRAWALA, MR. N. VISAKAMURTHY, MR. PUSHKAR SHARMA, (5) MR. PUSHKAR SHARMA (6) MR. RAJKUMARI BANJU, MR. PRAVEEN SWARUP, (7) MS. RAJ KUMARI BANJU, MR. SATYA RAM SHARMA, MR. PRASHANT, MR. PRAVEEN SWARUP, MS. SHWETA SHARMA, MR. SHANTANU BANSAL, MR. SUDEEP KUMAR, (11) MS. ANJU THOMAS, (12) MR. KAMLENDRA MISHRA, MR. SAURABH MISRA, MR. M.K. MARORIA, MR. GUNTRUR PRAMOD KUMAR, MR. CHITRANSHUL A. SINHA MR. VIVEK NARAYAN SHARMA, MR. PUSHKAR SHARMA, M.V. KINI AND ASSOCIATES, MR. L.R. SINGH MS. RAJ KUMARI BANJU M/S. MEHARIA AND COMPANY (13) MR. MANOJ K. MISHRA, (14) MS. SUPRIYA JUNEJA, MR. N. L. GANAPATHI, (15) MR. AJIT SHARMA,(16)MR. ANSUL GUPTA, (17) MR. KAMLENDRA MISHRA, (18) MR. RACHIT MITTAL, ANKIT GOEL

Date : 11-02-2025 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

Mr. A.D.N.Rao,Sr.Adv. (Amicus Curiae)
Mr. Siddhartha Chowdhury,Adv.

109

For the parties:

Mrs. Aishwarya Bhati, A.S.G.
Ms. Ruchi Kohli,Sr.Adv.
Mr. Shivika Mehra, Adv.
Mr. Adit Khorana, Adv.
Mr. Sarthak Karol, Adv.
Mr. T.S Sabarish, Adv.
Mr. Amrish Kumar, AOR
Ms. Aastha Singh, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Sarthak Karol, Adv.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Aaditya Dixit, Adv.
Mr. Kartikeya Asthana, Adv.
Mr. Gaurang Bhushan, Adv.
Dr. N. Visakamurthy, AOR
Mr. Mukesh Kumar Maroria, AOR
Mr. Jagdish Chandra Solanki, Adv.

Ms. Aishwarya Bhati, A.S.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Ms. Aishwarya Bhati, A.S.G.
Ms. Neetica Sharma, Adv.
Ms. Saloni Jagga, Adv.
Mr. Tavinder Sidhu, Adv.
For M/S. M. V. Kini & Associates, AOR

Mr. A N S Nadkarni, Sr. Adv.
Ms. Shweta Sharma, AOR
Mr. Diggaj Pathak, Adv.
Ms. Vaibhavi Pathak, Adv.

Mr. A N S Nadkarni, Sr. Adv.
Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR
Ms. Pooja Tripathi, Adv.
Mr. Amit Kumar, Adv.
Mr. Abhishek Verma, Adv.

Ms. Garima Prashad, Sr. Adv., A.A.G.
Mr. Ankit Goel, AOR
Mr. Harshit Singhal, Adv.

Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Mr. Divyanshu Sahay,Adv.
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Mr. Gopal Sankarnarayanan,Sr.Adv.
Mr. Nipun Saxena,Adv.
Ms. Anju Thomas, AOR
Ms. Muskan Surana,Adv.
Mr. Tushar Srivastava,Adv.
Mr. Saurav Joon,Adv.
Ms. Mehreen Garg,Adv.
Ms. Aadya Pandey,Adv.
Ms. Trisha Chandran,Adv.
Ms. Tanya Srivastava,Adv.

Ms. Aparna Bhat, Sr. Adv.
Ms. Rajkumari Banju, AOR
Ms. Karishma Maria, Adv.

Mr. Ajay Agarwal,AAG
Mr. Pushkar Sharma, AOR
Ms. Nagma Bee, Adv.
Mr. Prabhakar Singh,Adv.
Mr. Jyoti,Adv.

Mr. Arjun Nanda, AOR
Mr. Sarthak Chaturvedi, Adv.
Mr. Rahul Kumar, Adv.
Ms. Pritee Singh, Adv.
Ms. Dimple Sirohi, Adv.

Mr. S. Wasim A. Qadri, Sr. Adv.
Mr. Lakshmi Raman Singh, AOR
Mr. Tamim Qadri, Adv.
Mr. Saeed Qadri, Adv.
Mr. Saahil Gupta, Adv.

Mr. Pinaki Misra, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Vaibhav Maheshwari, Adv.
Mr. Solanki Das, Adv.
Mr. Nikhil Avana, Adv.
Mr. Gagan Jaglan, Adv.

Mrs. Meenakshi Arora, Sr. Adv.
Mr. Ardhendumauli, Sr. Adv.
Mr. Vivek Pathak, Adv.
Mr. Abhay Gupta, Adv.
Mr. Shashank Singh, Adv.
Ms. Ashu Tomar, Adv.
Mr. Praveen Swarup, AOR

Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.

111

Mr. Kishan Chand Jain, Adv.
Mr. Ashwini Kumar, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, AOR

Petitioner-in-person

Applicant-in-person

Mr. Atishi Dipankar, AOR

Mr. Ankur Prakash, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar, Adv.

Mr. Ravinder Sungh, Adv.
Mr. Bijender Singh Gautam, Adv.
For M/S. Lawyer S Knit & Co, AOR

Mrs. Rachana Joshi Issar, AOR

Mr. Krishna Kumar, Adv.
Ms. Nandani Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

Mr. Prashant Kumar, AOR

Mr. Rajiv Tyagi, AOR

Mr. Ajay K. Agrawal, AOR

Mr. Shiv Prakash Pandey, AOR

Mr. Sudhir Kulshreshtha, AOR

Mr. P. K. Manohar, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.

Mr. P. Parmeswaran, AOR

Mr. P. Narasimhan, AOR

M/S. Manoj Swarup And Co., AOR

Mr. Badri Prasad Singh, AOR

Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. D.M.Sharma, Adv.

M/S. Meharia & Company, AOR

Mr. Jogy Scaria, AOR

Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.

Mr. Sudarshan Lamba, AOR

Mr. Adarsh Tripathi , AOR

Mr. Sunny Choudhary, AOR

Mr. Chitranshul A. Sinha, AOR

Mr. Saurabh Mishra, AOR
Mr. Shrimay Mishra, Adv.
Mr. Nirbhaya Shankar Tiwari, Adv.
Mr. Rakesh Chander, Adv.

Mr. Ashutosh Dubey, AOR
Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. H.B. Dubey, Adv.
Mr. Amit P. Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. Rahul Sethi, Adv.
Mr. Shashi Bhushan Nagar, Adv.
Mr. Manish Dhingra, Adv.
Mrs. Sona Khan, Adv.
Mr. Sumant Akram Khan, Adv.
Mr. Rajendra Anbhule, Adv.

Mr. Ankur Prakash, AOR

Ms. Rupali Panwar, Adv.
Mr. Vivek Kumar Singh, Adv.
Mr. U M Tripathi, Adv.
Mr. Shubham Gupta, Adv.
Mr. Vishal Arun Mishra, AOR

Mr. Gaurav Goel, AOR

M/S. Gsl Chambers, AOR

113

Mr. Vivek Narayan Sharma, AOR
Ms. Shruti Priya Mishra, Adv.
Ms. Mahima Bhardwaj Kaluch, Adv.
Mr. Rajeev Kumar Jha, Adv.
Mrs. Mukteshwari Shukla, Adv.

Mr. Gaurav Agrawal, AOR

Mr. Gaurav Goel, AOR

Dr. Rajeev Sharma, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Saksham Maheshwari , AOR

Mr. Shantanu Krishna, AOR
Mr. Ankit Mishra, Adv.
Mr. Alok Kumar, Adv.

Mr. Sanjeev Kumar Choudhary, Adv.
Ms. Shraddha Choudhary, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

Mr. Gaurav Dhingra, AOR
Mr. Vikrant Yadav, Adv.

Mr. Abhinav Agrawal, AOR

Mr. Abhijit Banerjee, AOR

Mr. Prashant, AOR

Mr. Sanjay Upadhyay, Sr. Adv.
Ms. Mayuri Raghuvanshi, AOR
Mr. Shubham Upadhyay, Adv.
Ms. Mansi Bachani, Adv.

Ms. Saroj Tripathi, AOR

Mr. Manoj K. Mishra, AOR
Mr. Bheem Pratap Singh, Adv.
Ms. Rajshree Rai, Adv.
Mr. Vinay Rai, Adv.
Ms. Pooja Agarwal, Adv.
Ms. Madhulika, Adv.
Ms. Vuzmal Nehru, Adv.
Mr. Anand Kumar Rai, Adv.

Mr. Abhinav Shrivastava, AOR

Mr. Syed Abdul Haseeb, AOR

Mr. Anshul Gupta, AOR
Ms. Kirti Dua, Adv.
Mr. Shubham Kaushik, Adv.
Mr. Rishabh Darira, Adv.
Mr. Ravi Shandilkar, Adv.
Mr. Aditya Tainguriya, Adv.

Mr. Sanjay Upadhyay, Sr. Adv.
Mr. Satya Kam Sharma, AOR
Mr. Akshay Dev, Adv.
Mr. Mansi Bachani, Adv.
Ms. Gitanjali Sanyal, Adv.
Mr. Shubham Upadhyay, Adv.
Mr. Rishabh Rana, Adv.
Mr. Shobhit Dwivedi, Adv.

Mr. Abhishek Chaudhary, AOR

Mr. N. L. Ganapathi, AOR

Mr. Nischal Kumar Neeraj, AOR
Mr. Shalen Bhardwaj, Adv.
Mr. Virender Kumar, Adv.
Ms. Garima Kumar, Adv.
Ms. Lakshmi, Adv.
Ms. Banisha Verma, Adv.

Mr. Anurag Kishore, AOR

Mr. Rachit Mittal, AOR
Mr. Anup Kumar, Adv.
Mr. Parish Mishra, Adv.
Mr. Kanishk Raj, Adv.
Mr. Adarsh Srivastava, Adv.
Mr. Abhishek Sinha, Adv.

Mr. Zoheb Hossain, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Arvind Gupta, AOR

Mr. Kavin Gulati,Sr.Adv.
Mr. Shantanu Bansal, AOR

115

UPON hearing the counsel the Court made the following

O R D E R

IA NO. 99054 AND 99055/2024 (APPLNS. FOR PERMISSION AND EXEMPTION FROM FILING O.T. ON B/O UPSIDA)

1. The Central Empowered Committee (CEC) has sought time of six weeks to submit a report.

2. We grant time to the CEC till 21st March, 2025 to submit a report. The report will be considered as and when the case is listed after 21st March, 2025.

IA NO. 28613, 28614 AND 172340/2024 (APPLNS. FOR IMPLEADMENT, PERMISSIONS AND ADDL. DOCUMENTS ON B/O NATIONAL HIGHWAY AUTHORITY OF INDIA)

3. In terms of the earlier order of this Court, Report No.1 of 2025 dated 21st January, 2025 has been submitted by the CEC. In the application, a prayer was made by the applicant-National Highway Authority of India seeking permission for felling of 805 trees in Taj Trapezium Zone (TTZ) for development of six-lane (Greenfield) Access-Controlled National Highway between Agra and Gwalior.

4. This is one more instance of several such instances which we have noticed. The public authorities seek permission to fell large number of trees, though actual felling of so many trees is not required. Practically, in case of every application made in Taj Trapezium area as well as in Delhi (in other Public Interest Litigation), we have noticed this tendency. Therefore, a direction was issued to the CEC to cause site visit to be made and to verify whether felling of so many trees is

really required. It is the constitutional duty of all public authorities to save and protect as many trees as possible. Therefore, when applications are made seeking permission for felling of trees, the public authorities have to be very meticulous and they should not apply for felling of more trees than necessary. Paragraph 7 of the report contains recommendations of the CEC where the CEC has recommended to grant permission for felling of 650 trees and translocation of 109 trees standing on the road side and falling in the TTZ subject to various conditions such as undertaking compensatory afforestation with indigenous species by planting 9000 trees of indigenous species on already identified non-forest land at the cost of the applicant-NHAI.

5. The learned Additional Solicitor General appearing for the applicant-NHAI fairly states that the conditions in paragraph 7 are acceptable to the authority.

6. In large number of cases, we have noticed that if permission to fell trees is granted before the compensatory afforestation is made, the order regarding compensatory afforestation is not implemented in its true letter and spirit. Therefore, in real sense, the loss to the environment is not compensated.

7. Therefore, we direct the applicant-NHAI to first comply with condition (a) incorporated in paragraph 7 and file an affidavit to that effect and a copy of which shall be supplied by the applicant to the CEC. The CEC

will examine the compliance and submit a report to this Court. Actual tree felling and translocation of trees will be permitted by this Court only after this Court is satisfied that a substantial compliance with the condition in clause (a) of paragraph 7 has been made.

8. The applications will remain pending only for that purpose.

IA NO. 31946/2024 (APPLN. FOR PERMISSION ON B/O OF NORTH CENTRAL RAILWAY, AGRA)

9. The Central Empowered Committee (CEC) has sought time of six weeks to submit a report.

10. We grant time to the CEC till 21st March, 2025 to submit a report. The report will be considered as and when the case is listed after 21st March, 2025.

IA NOS. 171142/2019 AND 74770, 74771/2024 (APPLNS. FOR DIRECTIONS, PERMISSION TO FILE REJOINDER AND EXEMPTION FOR O.T. ON B/O AGRA DEVELOPMENT FOUNDATION)

11. After having perused this Court's order dated 25th November, 2024 and the affidavits dated 20th January, 2025 and 22nd January, 2025, we find that there is no compliance made with the aforesaid order dated 25th November, 2024.

12. A serious issue of removal of silt, sludge and garbage upto 5 to 6 meters in river Yamuna has been raised and after considering the report of the Indian Institute of Technology (IIT), Roorkee, Uttarakhand directions were issued on 25th November, 2024.

13. Place these applications on 18th March, 2025 at 3.00 p.m.

14. The Managing Director of the Uttar Pradesh Jal Nigam (UPJN) shall remain present before the Court on the next date through video conferencing. One week before the next date, he will file his personal affidavit reporting compliance with this Court's order dated 25th November, 2024. If according to the case of the UPJN, assistance of any other authority is required to comply with the order dated 25th November, 2024, we permit the UPJN to file an application and seek an appropriate direction in that behalf.

IA NO. 176773/2024 (APPLN. FOR INTERVENTION ON B/O UTTAR PRADESH JAL NIGAM)

15. List on 18th March, 2025 at 3.00 p.m.

IA NO. 64225/2022 (APPLN. FOR CLARIFICATION ON BEHALF OF ARUN KR. GUPTA)

16. By letter dated 22nd January, 2025, the National Environmental Engineering Research Institute (NEERI) has sought time of three months to submit a report.

17. We accordingly grant time of three months from 22nd January, 2025. The NEERI be informed accordingly.

18. Our attention is invited to this Court's order dated 25th November, 2024 passed on this application and, in particular, what is directed in paragraph 18. If the TTZ has not complied with the said order, they shall comply with the same within a period of three weeks from today.

19. This application shall be listed on 18th March, 2025 for considering compliance with the order dated 25th November, 2024.

IA NOS. 20616, 20617/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF ARUN KR. GUPTA) AND I.A. NO. 22551 OF 2025 (APPLN. FOR MODIFICATION)

20. Implementation/compliance with this Court's order dated 14th October, 2024 will have to be examined which shall be done on 18th March, 2025 at 3.00 p.m.

21. These applications have been filed seeking permission for permitting setting up of Micro, Small and Medium industries. Even these applications shall be considered on 18th March, 2025 at 3.00 p.m.

IA NO. 376/2003 AND 389/2001 (APPLNS. FOR DIRECTIONS FILED BY AMICUS CURIAE)
IA NOS. 387/2000 (APPLN. FOR DIRECTIONS FILED BY AMICUS CURIAE)
IA NOS. 478 AND 479/2008 (APPLNS. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

22. These applications shall be listed on 26th March, 2025 at 3.00 p.m.

23. If counter/reply/affidavits are not filed as yet, the same shall be filed one week before the next date. No further time shall be granted.

IA NOS. 281016, 281017 AND 281019 OF 2024 (APPLNS FOR INTERVENTION, DIRECTIONS AND O.T. ON BEHALF OF SUPER GLASS WORK)

24. Copies of these applications be provided to the CEC.

25. We grant time of eight weeks to the CEC to submit a report containing its recommendations on these applications. As soon as the report is received, appropriate date will be fixed for hearing of these applications.

CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT NO. 17

26. We have carefully perused the report and recommendations contained therein. As regards the first recommendation in paragraph 28, there is no difficulty in accepting the same and we accept the same. We are informed that the module prepared by the CEC is already functional. We accept the second recommendation. Details of instances of illegal felling in TTZ areas from 2015-2024 have been incorporated in Annexure R-1. To begin with, in the cases in which there is an illegal felling of 100 or more trees, the TTZ will issue notice to the persons responsible for illegal felling of trees and call upon them to show cause why penalty as indicated in paragraph 16 of this report should not be imposed. After giving them an opportunity of being heard, penalty shall be imposed in terms of paragraph 16 of the report. In the event any of the persons on whom penalty is imposed have any grievance, they are free to file application/s before this Court. After completion of exercise as regards the cases where more than 100 trees

121

re involved, the TTZ will take up the cases where illegal cutting of 50 or 100 is involved and follow the same procedure. We are conscious of the fact that this process will take time. However, the TTZ will have to comply with the directions at the earliest. The TTZ will file first compliance report regarding compliance with this direction by end of March, 2025 which will be considered on immediately next date.

27. As regards recommendation Nos. 3 and 4, the issue will have to be considered along with the issue of implementation of the provisions of the Uttar Pradesh Protection of Trees Act, 1976. These suggestion Nos. 2, 3 and 4 will be considered when we consider the provisions of the Uttar Pradesh Protection of Trees Act, 1976 on 5th March, 2025 at 3.00 p.m.

IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT. OF U.P.)

28. List on 5th March, 2025 at 3.00 p.m.

IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

29. These applications will be considered along with Report No.32 on 5th March, 2025 at 3.00 p.m.

IA NO.72045, 72048 AND 72049 OF 2024 (APPLN. FOR IMPLEADMENT, PERMISSION TO FELL TREES AND O.T.)

30. These applications are referred to the CEC. Copies of these applications be provided to the CEC.

31. We grant time of eight weeks to the CEC to submit a report containing its recommendations on these applications. As soon as the report is received, appropriate date will be fixed for hearing of these applications.

IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)

32. List on 25th March, 2025 at 3.00 p.m.

IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)

33. List on 25th March, 2025 at 3.00 p.m.

IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMPTION ON B/O DR. SHARD GUPTA)

34. List on 25th March, 2025 at 3.00 p.m.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

Annexure-9





## B. ISSUES RELATED TO PUNITIVE ACTION ON ILLICIT FELLING

16. As detailed in para 5 above, some people illegally remove the trees owned by them when they pose a danger to their life and property while some people also fell trees for non-genuine vested interests. To discourage these practices and compensate for the tree loss, some strict punitive actions are required. The following suggestions have emerged after discussions with different stakeholders:

(a) For illegal felling of private trees of exempted species by farmers: Rs 5000 (Rs. Five thousand only) per tree may be recovered by the Divisional Forest Officer as compounding fees and timber may be handed back to the farmer.

(b) For illegal felling of private trees of restricted species by any person and exempted species by any person other than farmer: Rs 10000 (Rs. Ten thousand only) per tree may be recovered by the Divisional Forest Officer as compounding fees, timber may be seized in favour of department and amount for block plantation of trees ten times the number of trees illegally felled with 5 years maintenance be deposited with the Forest Department.

SDFO Agra

R. DFO

(c) For illegal felling offense as covered in IFA 1927: Rs 25000 (Rs. Twenty-five thousand) per tree may be recovered by the Divisional Forest Officer as compounding fees, timber may be seized in favour of department, and amount for tree guard protected plantation of trees ten times the number of trees illegally